Income Tax Department

# Central Board of Direct Taxes, e-Filing Project 

ITR 6 - Validation Rules for AY 2023-24<br>Version 1.0<br>$13^{\text {th }}$ July, 2023

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## Document Revision List

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CBDT_e-Filing_ITR 6_Validation Rules for AY 2023-24

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## 1 Purpose

The Income Tax Department has provided free return preparation software in downloads page which are fully compliant with data quality requirements. However, there are certain commercially available software or websites that offer return preparation facilities as well. In order to ensure the data quality of ITRs prepared through such commercially available software, various types of validation rules are being deployed in the e-Filing portal, so that the data which is being uploaded are accurate and compliant to the validation rules to a large extent. The taxpayers are advised to review these validation rules to ensure that the software used by them is compliant with these requirements, to avoid rejection of return due to poor data quality or mistakes in the return.
The software providers are strictly advised to adhere to these rules to avoid inconvenience to the taxpayers, who may use their software. Software providers may please note that these validation rules will be strictly monitored and enforced and each rule will have to be complied strictly. In case of violations, the concerned return preparation utility/ software is liable to be blacklisted without any notice and such blacklisting will be published on the efiling website. No return using blacklisted software will be permitted to be uploaded till the time the software provider is able to provide details of correction in software. This may cause avoidable inconvenience to the taxpayers and loss of reputation to software providers for which the Income Tax Department will not be responsible.

## 2 Validation Rules

The validation process at e-Filing/CPC end is to be carried out in ITR 6 for each defect as categorized below:

Table 1: List of Category of Defect

| Categor <br> y of <br> defect | Action to be taken |
| :---: | :--- |
| A | Return will not be allowed to be uploaded. Error message will be <br> displayed. |
| B | Return data will be allowed to be uploaded but the taxpayer uploading <br> the return will be informed of a possible defect present in the return <br> u/s 139(9). Appropriate notices/ communications will be issued from <br> CPC. |
| D | Return data will be allowed to be uploaded but the taxpayer uploading <br> the return will be informed of a possibility of some of the deduction or <br> claim not to be allowed or entertained unless the return is <br> accompanied by the respective claim forms or particulars. |

### 2.1 Category A:

Table 2: Category A Rules

| S. No. | Schedule | Scenarios |
| :---: | :---: | :---: |
| 1 | Part A- General Information | Assessee mentioned country as India in the "Personal Information" then user should not quote mobile number less than or more than 10 digits |
| 2 | Part A- General Information | If Assessee is liable for audit $u / s$ 44AB and the flag is $Y$ for accounts have been audited by an accountant, information relating to auditor and audit report should be furnished |
| 3 | Part A- General Information | Field Whether assessee is declaring income only under section $44 \mathrm{AE} / 44 \mathrm{~B} / 44 \mathrm{BB} / 44 \mathrm{BBA} / 44 \mathrm{BBB}$ cannot be blank |
| 4 | Part A- General Information | If Assessee selects field Whether assessee is declaring income only under section $44 \mathrm{AE} / 44 \mathrm{~B} / 44 \mathrm{BB} / 44 \mathrm{BBA} / 44 \mathrm{BBB}$ as no, then a2i, a2ii and a2iii cannot be left blank |
| 5 | Part A- General Information | If Assessee selects field, whether during the year total sales/turnover/gross receipts of business exceeds 1 Crore Rupees but does not exceed 10 Crore Rupees as Yes, a2ii \& a2iii cannot be left blank |
| 6 | Part A- General Information | In part A general, Date of audit report cannot be greater than system date |
| 7 | Part A- General Information | Type of company is selected as foreign company then Section $115 B A / 115 B A A / 115 B A B$ is not applicable. |
| 8 | Part A- General Information | Once opted for taxation u/s 115BA/115BAA/115BAB, assessee can't opt out from above in subsequent years. |
| 9 | Part A- General Information | Domestic company cannot be a non-resident |
| 10 | Part A- General Information | Once a proceeding is initiated u/s 148 or 153C the original return filed u/s 139 cannot be revised |
| 11 | Part A- General Information | If 'Yes' is selected for the question 'Whether the financial statements of the company are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015' from Part A general 1 then Manufacturing A/c, Trading A/c, Profit \& loss A/c \& Balance sheet cannot be filled |
| 12 | Part A- General Information | If 'No' is selected for the question 'Whether the financial statements of the company are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015' from Part A general 1 then Manufacturing A/c-Ind As, Trading A/c - Ind As, Profit \& loss A/c-Ind As \& Balance sheet -Ind As cannot be filled |
| 13 | Part A- General Information | If any option other than "None of the above" is selected for "Have you opted for taxation under section 115BA/115BAA/115BAB?", then "Assessment Year", "Date of filing" and "Acknowledgement number" are mandatory in Part A General |


| 14 | Part A- General Information | If option "Yes" is selected for "If no, whether you are choosing to opt for taxation under section 115BA/115BAA/115BAB this year?" then "Section", "Date of filing" and "Acknowledgement number" are mandatory in Part A General |
| :---: | :---: | :---: |
| 15 | Part A- General Information | If any option other than "None of the above" is selected for "Have you opted for taxation under section 115BA/115BAA/115BAB?", then "yes" cannot be selected in question "If no, whether you are choosing to opt for taxation under section 115BA/115BAA/115BAB this year?" |
| 16 | Part A- General Information | If 115BA is selected from "Have you opted for taxation under section 115BA/115BAA/115BAB?" or from "If yes, please provide the date of filing of relevant form (10-IB/10-IC/10-ID) \& acknowledgment number" then "Date of filing" and "Acknowledgement number" should match with Date and Ack in DB for form 10IB |
| 17 | Part A- General Information | If 115BAA is selected from "Have you opted for taxation under section $115 B A / 115 B A A / 115 B A B$ ?" or from "If yes, please provide the date of filing of relevant form (10-IB/10-IC/10-ID) \& acknowledgment number" then "Date of filing" and "Acknowledgement number" should match with Date and Ack in DB for form 10IC |
| 18 | Part A- General Information | If 115BAB is selected from "Have you opted for taxation under section 115BA/115BAA/115BAB?" or from "If yes, please provide the date of filing of relevant form (10-IB/10-IC/10-ID) \& acknowledgment number" then "Date of filing" and "Acknowledgement number" should match with Date and Ack in DB for form 10ID |
| 19 | Part A- General Information | In Part A General, "Whether you are FII / FPI?" should be selected "Yes" for filling the Schedule 115AD(1)(b)(iiii)-Proviso |
| 20 | Part A- General Information | In Part A general, if filed in response to a notice $\mathrm{u} / \mathrm{s}$ 139(9)/142(1)/148/153C or order under section $119(2)(\mathrm{b}) / 170 \mathrm{~A} / 92 \mathrm{CD}$ is selected then unique number /Document Identification Number (DIN) and date of such notice/Order are mandatory |
| 21 | Part A- General Information | In Part A general, SI. No. A6 - Date of commencement of business should not be before date of incorporation and should not be after end of financial year |
| 22 | Part A - General Information | Benefit of lower tax rates u/s 115BA will be allowed only if Form 1OIB is uploaded on or before due date of filing of return of income |
| 23 | Part A - General Information | Benefit of lower tax rates u/s 115BAA will be allowed only if Form 10ID is uploaded on or before due date of filing of return of income |
| 24 | Part A - General Information | Benefit of lower tax rates $u / s$ 115BAB will be allowed only if Form 1OIE is uploaded on or before due date of filing of return of income |

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| 25 | Part A- Balance sheet | If Assessee is liable for audit u/s 44AB, Part A BS and Part A P\&L cannot be blank |
| :---: | :---: | :---: |
| 26 | Part A- Balance sheet | In Balance Sheet total of Equity \& Liability should be equal to total of assets. |
| 27 | Part A- Balance sheet | Arithmetical check In Part A-BS, SI. No. 1Bix should be equal to (Bi $+B i i+B i i i+B i v+B v+B v i+B v i i+B v i i i)$ |
| 28 | Part A-Balance sheet | Arithmetical check In Part A-BS SI. No. 2iii should be equal to $2 i+2 i i$ |
| 29 | Part A- Balance sheet | Arithmetical check In Part A-BS "Equity and liabilities " SI. No. 3E should be equal to ( $3 A+3 B+3 C+3 D$ ) |
| 30 | Part A- Balance sheet | Arithmetical check In Part A-BS, SI. No. 4E should be equal to (4A $+4 B+4 C+4 D)$ |
| 31 | Part A- Balance sheet | Arithmetical check In Part A-BS, Total of equity and liabilities should be equal to (1D $+2 \mathrm{iii}+3 \mathrm{E}+4 \mathrm{E}$ ) |
| 32 | Part A- Balance sheet | Arithmetical check In Part A-BS "Non-Current Assets" Total of fixed assets, SI. No. 1Av should be equal to 1 (id + iid + iii + iv) |
| 33 | Part A-Balance sheet | Arithmetical check In Part A-BS "Non-Current Assets" Total of non-current investment, SI. No. 1B ix should be equal to ( $\mathrm{i}+\mathrm{iic}+$ iii + iv + v + vi + vii + viii) |
| 34 | Part A- Balance sheet | Arithmetical check In Part A-BS, SI. No. 1F should be equal to (Av + Bix + C + Dv + Eiii) |
| 35 | Part A-Balance sheet | Arithmetical check In Part A-BS, Sr no 2Aviii should be equal to 2A (ic $+i i+i i i+i v+v+v i+v i i)$ |
| 36 | Part A- Balance sheet | Arithmetical check In Part A-BS, SI. No. 2Bviii should be equal to 2 b ( $\mathrm{i}+\mathrm{ii}+\mathrm{iii}+\mathrm{iv}+\mathrm{v}+\mathrm{vi}+\mathrm{vii})$ |
| 37 | Part A- Balance sheet | Arithmetical check In Part A-BS, SI. No. 2Ciii should be equal to 2C ( $\mathrm{i}+\mathrm{ii}$ ) |
| 38 | Part A- Balance sheet | Arithmetical check In Part A-BS, SI. No. 2Dv should be equal to 2D ( $\mathrm{i}+\mathrm{ii}+\mathrm{iii}+\mathrm{iv}$ ) |
| 39 | Part A- Balance sheet | Arithmetical check In Part A-BS, SI. No. 2G should be equal to 2(Aviii + Bviii + Ciii + Dv + Eiii + F) |
| 40 | Part A- Balance sheet | Arithmetical check In Part A-BS, Total of assets should be equal to Se 1F+2G |
| 41 | Part A- Balance sheet - Ind As | In Part A-BS IND AS, SI. No. 1Aiv should be equal to 1iv (Aii + Aiii) |
| 42 | Part A-Balance sheet - Ind As | In Part A-BS IND AS, SI. No. 1C should be equal to 1 (Aiv + Biii) |
| 43 | Part A-Balance <br> sheet - Ind As | In Part A-BS IND AS, Total non-current liabilities should be equal to ( $\mathrm{I} \mathrm{i}+\mathrm{Ij}+\mathrm{Ik}+\mathrm{IIC}+\mathrm{III}+\mathrm{IV} \mathrm{c}$ ) |
| 44 | Part A- Balance sheet - Ind As | In Part A-BS IND AS, Total of equity and liabilities should be equal to ( $1 C+2 A+2 B$ ) |
| 45 | Part A- Balance sheet - Ind As | In Part A-BS IND AS, Total of non-current assets should be equal to $(\mathrm{Ad}+\mathrm{B}+\mathrm{Cd}+\mathrm{Dc}+\mathrm{Ed}+\mathrm{F}+\mathrm{Gc}+\mathrm{HI}+\mathrm{HII}+\mathrm{HIII}+\mathrm{HIV}+\mathrm{I}+\mathrm{J})$ |


| 46 | Part A- Balance sheet - Ind As | Part A-BS IND AS "ASSETS" Total of Current assets should be equal to $I(2 A+2 B+2 C+2 D)$ |
| :---: | :---: | :---: |
| 47 | Part A- Trading Account | In Trading Account, value at SI. No. 4Aiii(c) should be equal to 4Aiii(a) + 4Aiii(b) |
| 48 | Part A- Trading Account | In Part A-Trading Account, SI. No. 4A(iv) "total (i + ii + iiic)" should be equal to sum of SI. No. 4A(i) +4A(ii) + 4A(iiic). |
| 49 | Part A- Trading Account | In Part A-Trading Account, SI. No. 4A(Cix) should be equal to total of SI. No. $4 \mathrm{Ci}+4 \mathrm{Cii}+4 \mathrm{Ciii}+4 \mathrm{Civ}+4 \mathrm{Cv}+4 \mathrm{Cvi}+4 \mathrm{Cvii}+4 \mathrm{Cviii}$ |
| 50 | Part A- Trading Account | In Part A-Trading Account, SI. No. 4D-Total Revenue from operations (Aiv $+B+C i x$ ) should be equal to the sum of (Aiv $+B+$ Cix) |
| 51 | Part A- Trading Account | In "Schedule Trading Account" Total of Direct Expenses at SI. No. 9 should be equal to the sum of $9 i+9 i i+9 i i i$ |
| 52 | Part A- Trading Account | In "Schedule Trading Account" '10' Total should be equal to the sum of $(10 i+10 i i+10 i i i+10 i v+10 v+10 v i+10 v i i+10 v i i i+10 i x$ $+10 x+10 x i)$ |
| 53 | Part A- Trading Account | In Trading Account, value at SI. No. 12 should be equal to sum of SI. No. (6-7-8-9-10xii-11) |
| 54 | Part A- Trading Account | Value at "SI. No. 11" of Part A trading Account should be equal to SI. No. 3 of Part A Manufacturing Account |
| 55 | Part A- Trading Account | In Part A trading account, SI. No. 6 - Total of credits to Trading Account (4D +5 ) should be equal to sum of SI. No. 4D + SI. No. 5 |
| 56 | Part A- Trading <br> Account - Ind As | In Trading Account-Ind As, value at SI. No. 4Aiii(c) should be equal to 4Aiii(a) + 4Aiii(b) |
| 57 | Part A- Trading Account - Ind As | In Part A-Trading Account-Ind As, SI. No. 4A(iv) "total (i + ii + iiic)" should be equal to sum of SI. No. 4A(i) + 4A(ii) + 4A(iiic). |
| 58 | Part A- Trading Account - Ind As | In Part A-Trading Account-Ind As, SI. No. 4A(Cix) should be equal to total of SI. No. 4Ci + 4Cii + 4Ciii + 4Civ + 4Cv + 4Cvi + 4Cvii + 4Cviii |
| 59 | Part A- Trading Account - Ind As | In Part A-Trading Account-Ind As, SI. No. 4D-Total Revenue from operations (Aiv + B + Cix) should be equal to the sum of (Aiv + B + Cix) |
| 60 | Part A- Trading Account - Ind As | In "Schedule Trading Account-Ind As" Total of Direct Expenses at SI. No. 9 should be equal to the sum of $9 \mathrm{i}+9 \mathrm{ii}+9 \mathrm{iii}$ |
| 61 | Part A- Trading Account - Ind As | In "Schedule Trading Account-Ind As" SI. No. 10 Total should be equal to the sum of $(10 i+10 i i+10 i i i+10 i v+10 v+10 v i+10 v i i+$ 10 viii + 10ix + 10x + 10xi) |
| 62 | Part A- Trading Account - Ind As | In Trading Account-Ind As, value at SI. No. 12 should be equal to sum of SI. No. (6-7-8-9-10xii-11) |
| 63 | Part A- Trading Account - Ind As | In Part A trading account - Ind AS, SI. No. 6 - Total of credits to Trading Account (4D + 5) should be equal to sum of SI. No. 4D + SI. No. 5 |
| 64 | Part A- <br> Manufacturing Account | In "Schedule Manufacturing Account" Total of Opening Inventory <br> SI. No. 1Aiii should be equal to 1Ai+1Aii |


| 65 | Part A- <br> Manufacturing Account | In "Schedule Manufacturing Account" at SI. No. 1 Total Direct expenses should be equal to the sum of values at $1 \mathrm{Di}+1 \mathrm{Dii}+1 \mathrm{Diii}$ |
| :---: | :---: | :---: |
| 66 | Part AManufacturing Account | In "Schedule Manufacturing Account" Total Factory Overheads at SI. No. 1Evii should be equal to the sum of values at SI. No. (Ei + $\mathrm{Eii}+\mathrm{Eiii}+\mathrm{Eiv}+\mathrm{Ev}+\mathrm{Evi})$ |
| 67 | Part AManufacturing Account | In "Schedule Manufacturing Account" Total of Debits to Manufacturing Account at SI. No. 1F should be equal to the sum of (Aiii + B + C + D + Evii) |
| 68 | Part AManufacturing Account | In "Schedule Manufacturing Account", Total Closing Stock at SI. No. 2 should be equal to the sum of values at SI. No. $2 \mathrm{i}+2 \mathrm{ii}$ |
| 69 | Part AManufacturing Account | In Manufacturing Account, value at SI. No. 3 should be equal to 1F-2 |
| 70 | Part A- <br> Manufacturing Account | Part A Manufacturing Account, Negative signs should not be allowed other than in SI. No. 3 |
| 71 | Part AManufacturing Account-Ind As | In "Schedule Manufacturing Account-Ind As" Total of Opening Inventory SI. No. 1Aiii should be equal to 1Ai + 1Aii |
| 72 | Part A- <br> Manufacturing Account-Ind As | In "Schedule Manufacturing Account-Ind As" at SI. No. 1 Total Direct expenses should be equal to the sum of values at $1 \mathrm{Di}+1 \mathrm{Dii}$ +1 Diii |
| 73 | Part AManufacturing Account-Ind As | In "Schedule Manufacturing Account-Ind As" Total Factory Overheads at SI. No. 1Evii should be equal to the sum of values at SI. No. (Ei + Eii + Eiii + Eiv + Ev + Evi) |
| 74 | Part AManufacturing Account-Ind As | In "Schedule Manufacturing Account-Ind As" Total of Debits to Manufacturing Account-Ind As at SI. No. 1F should be equal to the sum of (Aiii + B + C + D + Evii) |
| 75 | Part AManufacturing Account-Ind As | In "Schedule Manufacturing Account-Ind As", Total Closing Stock at SI . No. 2 should be equal to the sum of values at SI. No. $2 \mathrm{i}+2 \mathrm{ii}$ |
| 76 | Part AManufacturing Account-Ind As | In Manufacturing Account-Ind As, value at SI. No. 3 should be equal to $1 \mathrm{~F}-2$ |
| 77 | Part AManufacturing Account-Ind As | Part A Manufacturing Account-Ind As, Negative signs should not be allowed other than in SI. No. 3 |
| 78 | Part A-P \& L | Part A P \& L, SI. No. 13 Gross profit transferred from Trading Account should be equal to SI. No. 12 (Gross Profit from Business/Profession - transferred to Profit and Loss account) + SI. No. 12b " Income from Intraday Trading' of Part A trading account |
| 79 | Part A-P \& L | In schedule Part A-P \& L, the breakup of Any Other Income (Specify Nature and Amount) at SI. No. 14.xic shall be equal to sum of SI. No. 14x (ia + ib) |


| 80 | Part A-P \& L | Sum of other income at SI. No. 14 ( $\mathrm{i}+\mathrm{ii}+\mathrm{iii}+\mathrm{iv}+\mathrm{v}+\mathrm{vi}+\mathrm{vii}+\mathrm{viii}$ $+i x+x+x i n)$ should be equal to total of other income at SI. No. 14 in Schedule Part A- P\&L |
| :---: | :---: | :---: |
| 81 | Part A-P \& L | Part A P\&L, SI. No. 15 Total of credits to profit and loss account (13 + 14xii) should be equal to the sum of SI. No. $13+14 x i i$ |
| 82 | Part A-P \& L | Part A P\&L, If SI. No. 22xiia is yes then SI. No. 22xiib cannot be Zero or null or blank |
| 83 | Part A-P \& L | Part A P\&L, SI. No. 22xi Compensation to employees should be equal to sum of $22 i$ to $22 x$ |
| 84 | Part A-P \& L | In Part A -P\&L, SI. No. 23v 'Total expenditure on insurance' should be equal to amounts at SI. No. (23i+23ii+23iii+ 23iv) |
| 85 | Part A-P \& L | Part A P\&L, SI. No. 30iii Total of commission should be equal to SI. No. 30i + 30ii |
| 86 | Part A-P \& L | Part A P\&L, SI. No. 31iii Royalty should be equal to SI. No. 31i + 31ii |
| 87 | Part A-P \& L | Part A P\&L, SI. No. 32iii Professional / Consultancy fees / Fee for technical services should be equal to SI. No. 32i + 32ii |
| 88 | Part A-P \& L | In Part A -P\&L, SI. No. $44 x$ 'Total rates and taxes paid or payable' should be equal to amounts at SI. No. $44(\mathrm{I}+\mathrm{ii}+\mathrm{iii}+\mathrm{iv}+\mathrm{v}+\mathrm{vi}+\mathrm{vii}$ + viii + ix). |
| 89 | Part A-P \& L | Part A P\&L, SI. No. 46 Other expenses, total should be equal to sum of individual figures |
| 90 | Part A-P \& L | In Sch P\&L, breakup of Bad debts shall be consistent with total |
| 91 | Part A-P \& L | Part A P\&L, SI. No. 50 Profit before interest, depreciation and taxes should be equal to sum of SI. No. $15-(16$ to $21+22 x i+23 v$ $\begin{aligned} & +24 \text { to } 29+30 \mathrm{iii}+31 \mathrm{iii}+32 \mathrm{iii}+33 \text { to } 43+44 x+45+46 \mathrm{iii}+47 \mathrm{iv} \\ & +48+49) \end{aligned}$ |
| 92 | Part A-P \& L | Part A P\&L, SI. No. 51iii interest should be equal to SI. No. 51i+51ii |
| 93 | Part A-P \& L | Part A P\&L, SI. No. 53 Net profit before taxes should be equal to SI. No. 50 - 51iii - 52 |
| 94 | Part A-P \& L | Part A P\&L, SI. No. 56 Profit after tax should be equal to SI. No. 53 -54-55 |
| 95 | Part A-P \& L | Part A P\&L, SI. No. 58 Amount available for appropriation, should be equal to SI. No. $56+57$ |
| 96 | Part A-P \& L | Part A P\&L, SI. No. 60 Balance carried to balance sheet should be equal to SI. No. 58-59 |
| 97 | Part A-P \& L | If "business code" $u / s 44 A E$ is selected, then it is mandatory to declare income u/s 44AE. |
| 98 | Part A-P \& L | In "Schedule Profit \& Loss A/c" field 61(ii) "Total presumptive income from goods carriage $\mathrm{u} / \mathrm{s} 44 \mathrm{AE}$ " should be equal to the value entered in [total of column (5)]. |
| 99 | Part A-P \& L | In "Schedule Profit \& Loss A/c" in table 61(i) of 44AE, total of column 4 "Number of months for which goods carriage was owned / leased / hired by assessee" shall not exceed 120. |


| 100 | Part A-P \& L | Tonnage capacity cannot exceed 100MT in SI. No. 61 of Profit \& Loss account |
| :---: | :---: | :---: |
| 101 | Part A-P \& L | In profit \& loss Account, Presumptive income u/s 44AE should be: 1.- Tonnage<=12MT-Rs. 7500 *no. of months or higher of amount entered <br> 2.-Tonnage >12MT-Tonnage *1000*no. of months or higher of amount entered |
| 102 | Part A-P \& L | If income is declared $u / s$ 44AE then it is mandatory to select "Business code" u/s 44AE. |
| 103 | Part A-P \& L | In schedule Part A-P \& L Ind As, SI. No. 14 should be equal to sum of values at SI. No. 14(i + ii + iii + iv + v + vi + vii + viii + ix + x + xic) |
| 104 | Part A-P \& L | Part A P\&L, SI. No. 59Vi Total of Appropriation should be equal to sum of break-up of appropriation |
| 105 | Part A-P \& L | Part A P\&L, the value at filed "61(ii)" is greater than zero then it is mandatory to fill details in table at SI. No. 61 |
| 106 | Part A-P \& L | Assessee is having presumptive income but Part-B of P\&L (Profit and Loss) $A / c$ has not been filled |
| 107 | Part A-P \& L | In Part A P\&L, if assessee has opted for taxation u/s 44B, SI. No. 62b "Net Profit" cannot be less than $7.5 \%$ of " Gross receipts /turnover |
| 108 | Part A-P \& L | In Part A P\&L, if assessee has opted for taxation u/s 44BB, SI. No. 62b "Net Profit " cannot be less than $10 \%$ of " Gross receipts /turnover |
| 109 | Part A-P \& L | In Part A P\&L, if assessee has opted for taxation u/s 44BBA, SI. No. 62b "Net Profit " cannot be less than 5\% of " Gross receipts /turnover |
| 110 | Part A-P \& L | In Part A P\&L, if assessee has opted for taxation u/s 44BBB, SI. No. 62b "Net Profit" cannot be less than $10 \%$ of "Gross receipts /turnover" |
| 111 | Part A-P \& L | In Part A P\&L, if assessee has opted for taxation u/s 44D, SI. No. 62b "Net Profit " cannot be less than $80 \%$ of " Gross receipts /turnover |
| 112 | Part A-P \& L | In P\&L, for 44AE same registration number of good carriages cannot be entered more than once. |
| 113 | Part A-P \& L | In Part A P\&L, SI. No. 62b "Net Profit" should be equal to sum of net profit of all the sections |
| 114 | Part A- P \& LInd As | Part A P\&L-Ind AS, SI. No. 13 Gross profit transferred from Trading Account should be equal to SI. No. 12 (Gross Profit from Business/Profession - transferred to Profit and Loss account) + SI. No. 12b " Income from Intraday Trading' of Part A trading account Ind As |
| 115 | Part A- P \& LInd As | In schedule Part A-P \& L Ind As, sum of individual of Any Other Income at SI. No. 14.xi shall be equal total amount of "any other income" |
| 116 | Part A- P \& LInd As | Part A P\&L-Ind AS, SI. No. 15 Total of credits to profit and loss account (13+14xii) should be equal to the sum of SI. No. 13+14xii |


| 117 | Part A- P \& LInd As | Part A P\&L-Ind AS, If Si no 22xiia is yes then SI. No. 22xiib cannot be Zero or null or blank |
| :---: | :---: | :---: |
| 118 | Part A- P \& LInd As | Part A P\&L-Ind AS SI. No. 22xi Compensation to employees should be equal to sum of $22 i$ to $22 x$ |
| 119 | Part A- P \& LInd As | Part A P\&L-Ind AS value at SI. No. 23i to 23iv should be equal to SI. No. 23v |
| 120 | Part A- P \& LInd As | Part A P\&L-Ind AS, SI. No. 30iii Total of commission should be equal to SI. No. 30i+30ii |
| 121 | Part A- P \& LInd As | Part A P\&L-Ind AS, SI. No. 31iii Royalty should be equal to SI. No. $31 i+31 i i$ |
| 122 | Part A- P \& LInd As | Part A P\&L-Ind AS, SI. No. 32iii Professional / Consultancy fees / Fee for technical services should be equal to SI. No. 32i+32ii |
| 123 | Part A- P \& LInd As | In Sch P\&L-Ind AS, breakup of Rates and taxes paid or payable to govt or any local body shall be consistent with total |
| 124 | Part A- P \& LInd As | Part A P\&L-Ind AS, SI. No. 46 Other expenses, total should be equal to sum of individual figures |
| 125 | Part A- P \& LInd As | Part A P\&L-Ind AS, the sum of Bad Debts, amount entered in SI. No. $47 \mathrm{i}+47 \mathrm{ii}+47 \mathrm{iii}$ shall be consistent with total of SI. No. 47iv. Total Bad Debt |
| 126 | Part A- P \& LInd As | Part A P\&L-Ind AS, SI. No. 50 Profit before interest, depreciation and taxes should be equal to sum of SI. No. $15-(16$ to $21+22 x i$ $\begin{aligned} & +23 v+24 \text { to } 29+30 i i i=31 \mathrm{iii}+32 \mathrm{iii}+33 \text { to } 43+44 x+45+46 \mathrm{iii}+ \\ & 47 \mathrm{iv}+48+49 \end{aligned}$ |
| 127 | Part A- P \& LInd As | Part A P\&L-Ind AS, SI. No. 51iii interest should be equal to SI. No. 51i+51ii |
| 128 | Part A- P \& LInd As | Part A P\&L-Ind AS, SI. No. 53 Net profit before taxes should be equal to SI. No. 50-51iii - 52 |
| 129 | Part A- P \& LInd As | Part A P\&L-Ind AS, SI. No. 56 Profit after tax should be equal to SI. No. 53-54-55 |
| 130 | Part A- P \& LInd As | Part A P\&L-Ind AS, SI. No. 58 Amount available for appropriation, should be equal to SI. No. $56+57$ |
| 131 | Part A- P \& LInd As | Part A P\&L-Ind AS, SI. No. 59Vi Total of Appropriation should be equal to sum of break-up of appropriation |
| 132 | Part A- P \& LInd As | Part A P\&L-Ind AS, SI. No. 60 Balance carried to balance sheet should be equal to SI. No. 58-59 |
| 133 | Part A- P \& LInd As | Part A P\&L IND AS, SI. No. 61AViii items that will be reclassified to P\&L should be equal to sum of SI. No. 61Ai to 61Avii |
| 134 | Part A- P \& LInd As | Part A P\&L IND AS, SI. No. 61BVii items that will be reclassified to P\&L should be equal to sum of SI. No. 61Bi to 61Bvi |
| 135 | Part A- P \& LInd As | Part A P\&L IND AS, SI. No. 62 Total comprehensive income should be equal to sum of SI. No. $(56+61 A+61 B)$ |
| 136 | Part A- Ol | Part A OI SI. No. 3a should be equal to column 11a(iii) of schedule ICDS |
| 137 | Part A- Ol | Part A OI SI. No. 3b should be equal to column 11b(iii) of schedule ICDS |


| 138 | Part A- OI | In Part A OI, SI. No. 5 f Total of amounts not credited to profit and loss account should be equal to sum of SI. No. $5 a+5 b+5 c+5 d+$ 5e |
| :---: | :---: | :---: |
| 139 | Part A- OI | In Schedule Part A-OI, SI. No. 6, Total amount disallowable under section 36 should be equal to sum of individual amounts at SI. No. 6. |
| 140 | Part A- OI | In Schedule Part A-OI, SI. No. 7 Total amount disallowable under section 37 should be equal to sum of individual amounts at SI. No 7. |
| 141 | Part A- Ol | In Schedule Part A-OI, SI. No. 8A.j. Total amount disallowable under section 40 should be equal to sum of SI. No.8A.a to SI.No.8Ai |
| 142 | Part A- OI | In Schedule Part A-OI, SI. No. 9 Total amount disallowable under section 40A should be equal to sum of individual amounts at SI.no. 9 |
| 143 | Part A- OI | In Schedule Part A-OI, SI. No. 10h. Total amount allowable under section 43B should be equal to sum of amounts at SI. No. 10a to SI. No. 10g |
| 144 | Part A- OI | In Schedule Part A-OI, SI. No. 11h Total amount disallowable under section 43B should be equal to sum of SI. No. 11a to SI. No. 11g |
| 145 | Part A- OI | In Schedule Part A-OI, SI. No. 12i should be equal to sum of SI. No. 12a to 12h |
| 146 | Part A- OI | In Schedule Part A-OI, SI. No. 13 - Amounts deemed to be profits and gains under section 33AB or 33ABA or 33AC should be equal to sum of ( $a+b+c$ ) |
| 147 | Part A- OL | If assessee is company under liquidation, then schedule OL should be mandatory |
| 148 | Schedule HP | In Schedule HP Standard deduction allowed on House property should be equal to $30 \%$ of Annual value. |
| 149 | Schedule HP | In case of Co-owned property, the total of assessee's share and co-owner's share should be equal to $100 \%$ and In schedule HP, Assessee PAN \& Co-Owner's PAN cannot be same. |
| 150 | Schedule HP | In Schedule HP, In case of co-owned property Annual value of the property owned should be own percentage share *Annual value. |
| 151 | Schedule HP | Assessee share of co-owned property is zero then interest on borrowed capital cannot be more than zero'. |
| 152 | Schedule HP | In Schedule HP, if annual value lettable value is zero or null then assessee cannot claim municipal tax '. |
| 153 | Schedule HP | Total of House property should match with total of individual values. |
| 154 | Schedule HP | if Type of property is let-out or deemed let out then Gross rent received/ receivable/ lettable value at SI. No. "a" of schedule HP cannot be 0 . |


| 155 | Schedule HP | In Schedule HP, SI. No. 1e - Annual Value should be equal to SI. No. (1a-1d) |
| :---: | :---: | :---: |
| 156 | Schedule HP | In Schedule HP, SI. No. 1d-Total should be equal to SI. No. (1b+1c) |
| 157 | Schedule HP | In Schedule HP, SI. No. 1 i -Total should be equal to SI. No. (1g+1h) |
| 158 | Schedule HP | In Schedule HP - SI. No. 1k Income from House Property should be equal to sum of $1 \mathrm{f}-1 \mathrm{i}+1 \mathrm{j}$ |
| 159 | Schedule HP | In Schedule HP, SI. No. 3 Pass through income should be equal to equal to the amount of net income/ loss of HP mentioned in Schedule PTI |
| 160 | Schedule HP | In Schedule HP Standard deduction u/s 24(a) will not be allowed in case in assessee has opted for taxation $u / s$ 115BAB |
| 161 | Schedule HP | In Schedule HP Interest payable on borrowed capital u/s 24(b) will not be allowed in case in assessee has opted for taxation $\mathrm{u} / \mathrm{s}$ 115BAB |
| 162 | Schedule HP | In Schedule HP, in case of Co-Owned property, Assessee PAN and Co-Owner's PAN cannot be same |
| 163 | Schedule BP | In Such BP Pt A1 "Profit before Tax as per Profit \& Loss A/c" should be equal to sum of (item 53 and 61(ii) and 62(b) of Part A-P\&L) or (item 53 of Part A-P\&L - Ind AS) (as applicable) |
| 164 | Schedule BP | Schedule BP- The value in pt. 12(i) "Depreciation allowable under section 32(1)(ii) and 32(1)(iia)" should be equal to value in item 6 of Schedule-DEP |
| 165 | Schedule BP | The value at field (A25) of schedule BP should be equal to sum total of Column 3a +4 d of Part A- OI. |
| 166 | Schedule BP | In Schedule BP, Income reduced from SI. No. A3 to be offered under schedule HP - receipts shown in schedule HP should not be less than amount reduced from schedule BP SI. No. A3 |
| 167 | Schedule BP | In Schedule BP, Income reduced from SI. No. A3b to be offered under schedule CG - receipts shown in schedule CG should not be less than amount reduced from schedule BP SI. No. A3b. |
| 168 | Schedule BP | In Schedule BP, Income reduced from SI. No. A3c to be offered under schedule OS- receipts shown in schedule OS should not be less than amount reduced from schedule BP SI. No. A3c. |
| 169 | Schedule BP | In Schedule BP, Income reduced from Row no A3c (i) "Dividend Income" to be offered under schedule OS- Income reduced should not be more than dividend income offered in SI. No. 14(iii) Of P \& L/P \& L Ind As |
| 170 | Schedule BP | In schedule BP, SI. No. A6. should be equal to the sum of SI. No. (1-2a-2b-3a-3b-3c-3d-3e-3f-4a-4b-4c-5d). Are inconsistent |
| 171 | Schedule BP | In schedule BP, SI. No. A10 Adjusted profit or loss (6+9) and the sum of amount entered in SI. No. $6+\mathrm{SI}$. No. 9 are inconsistent |
| 172 | Schedule BP | SI. No. A12iii should be equal to sum of SI. No. A (12i + 12ii) |


| 173 | Schedule BP | In schedule BP, SI. No. A13 Profit or loss after adjustment for depreciation should be equal to sum of amount entered in SI. No. (10+11-12iii) |
| :---: | :---: | :---: |
| 174 | Schedule BP | In schedule BP, SI. No. A26 should be equal to sum of SI. No. (14 $+15+16+17+18+19+20+21+22+23+24+25)$ |
| 175 | Schedule BP | The value at field (A14) of schedule BP should be equal to the value at SI. No. 6s of schedule OI. |
| 176 | Schedule BP | The value at field (A15) of schedule BP should be equal to the value at SI. No. 7k of schedule OI. |
| 177 | Schedule BP | The value at field (A16) of schedule BP should be equal to the value at SI. No. 8Aj of schedule OI. |
| 178 | Schedule BP | The value at field (A17) of schedule BP should be equal to the value at SI. No. 9 F of schedule Part A- OI. |
| 179 | Schedule BP | The value at field (A18) of schedule BP should be equal to the value at SI. No. 11h of schedule Part A- OI. |
| 180 | Schedule BP | In schedule BP, value at SI. No. A29 should be equal to total of column (4) of Schedule ESR. |
| 181 | Schedule BP | In schedule BP, SI. No. A30 should be equal to SI. No. 8B of Such Part-A OI |
| 182 | Schedule BP | The value at field (A31) of schedule BP should be equal to the value at SI. No. 10h of schedule Part A - OI. |
| 183 | Schedule BP | The value at field (A33) of schedule BP should be equal to sum total of Column 3b+4e of Part A- OI. |
| 184 | Schedule BP | The value at SI. No. (11) of schedule BP should be equal to value of (1Evi of Manufacturing account+ (52) of PART-A-P\&L) or SI. No. 1Evi of Manufacturing account Ind AS+ SI. No. 52of Part A P\&LInd AS) |
| 185 | Schedule BP | In schedule BP, SI. No. A5d should be equal to A (5a + 5b + 5cn) |
| 186 | Schedule BP | In "Schedule BP" in Table E Business income remaining after set off should be equal to the value of (Income of current year)(Business loss set off) |
| 187 | Schedule BP | In schedule BP, SI. No. 36(i) should be equal to SI. No. 61(ii) of schedule P\&L |
| 188 | Schedule BP | In schedule BP, SI. No. 36(ii) should be equal to SI. No. 62(b)"Net Profit u/s 44B" of schedule P\&L |
| 189 | Schedule BP | In schedule BP, SI. No. 36(iii) should be equal to SI. No. 62(b)"Net Profit u/s 44BB" of schedule P\&L |
| 190 | Schedule BP | In schedule BP, SI. No. 36(iv) should be equal to 62(b)"Net Profit u/s 44BBA" of schedule P\&L |
| 191 | Schedule BP | In schedule BP, SI. No. 36(v) should be equal to SI. No. 62(b)"Net Profit u/s 44BBB" of schedule P\&L |
| 192 | Schedule BP | In schedule BP, SI. No. 36(vi) should be equal to SI. No. 62(b)"Net Profit u/s 44AD" of schedule P\&L |
| 193 | Schedule BP | In Such BP Pt 8b "Expenses debited to profit and loss account which relate to exempt income and disallowed u/s 14A " should be equal to 16 of Part A-OI |


| 194 | Schedule BP | In Schedule BP, "Depreciation allowable under section 32(1)(i)", can be claimed only if "Nature of business" mentioned by the taxpayer pertains to power sector. |
| :---: | :---: | :---: |
| 195 | Schedule BP | In schedule BP, if income/ loss from specified business is entered then nature of specified business cannot be blank |
| 196 | Schedule BP | The Income/receipts, that have been reduced at SI. No. 3 and/or SI. No. 5 of schedule BP cannot be higher than the Income/receipts that have been credited to the P and LA/c./ P and LInd As', |
| 197 | Schedule BP | Non-resident taxpayer cannot offer income u/s 115BBF |
| 198 | Schedule BP | In schedule BP amount of exempt income reduced from Profits and Gains of Business and Profession does not tally with income offered in schedule EI \& Column Amount of share in profits from schedule IF |
| 199 | Schedule BP | In Schedule BP, value at SI. No. A21 should be equal to sum of values at SI. No. A $(21 a+21 b+21 c+21 d+21 e+21 f+21 g+21 h$ $+21 i+21 j+21 k+21 i)$ |
| 200 | Schedule BP | The value at field A24 of schedule BP should be equal to sum of SI. No. 24 (a + b + c + d +e) |
| 201 | Schedule BP | Schedule BP, SI. No. 24(e) should be minimum of Absolute value of total of negative values of "col 3-col 2" of all fields in Schedule ESR |
| 202 | Schedule BP | If in schedule SI , benefit of Income from Insurance Business $\mathrm{u} / \mathrm{s}$ 115 B is claimed then it is mandatory to fill SI . No. 4 b of schedule BP |
| 203 | Schedule BP | In schedule BP, SI. No. A. 9 should be equal to the sum of amount entered in SI. No. $(7 a+7 b+7 c+7 d+7 e+7 f+8 a+8 b)$ |
| 204 | Schedule BP | The value at field (A34) of schedule BP should be equal to sum of SI. No. A $(27+28+29+30+31+32+33)$ |
| 205 | Schedule BP | The value at field (A35) of schedule BP should be equal to sum of SI. No. A (13 + $26-34$ ) |
| 206 | Schedule BP | The value at field (A36x) of schedule BP should be equal to sum of values in SI. No. A (36i to 36ix). |
| 207 | Schedule BP | The value at field (A37) of schedule BP should be equal to sum of SI. No. $A(35) \& A(36 x)$. |
| 208 | Schedule BP | The Value at SI. No. 38 of schedule BP should be equal to sum of $(38 a+38 b+38 c+38 d+38 e+38 f)$ |
| 209 | Schedule BP | The value at field (B43) of schedule BP should be equal to sum of SI. No. B40 + B41-B42 |
| 210 | Schedule BP | The value at field C47 of schedule BP should be equal to sum of SI. No. C(44 + 45-46) |
| 211 | Schedule BP | The value at field C49 of schedule BP should be equal to sum of SI. No. C(47-48) |
| 212 | Schedule BP | In schedule BP, SI. No. D "Income chargeable under the head 'Profits and gains from Business or Profession' should be equal to |


|  |  | the sum of amount entered in SI. No A38 + B43 + C49 (provided B43 \& C49 is more than 0) |
| :---: | :---: | :---: |
| 213 | Schedule BP | The sum of Values at fields SI. No. A(4a) should be equal to values at field SI. No. A (36x). |
| 214 | Schedule BP | In "Schedule BP" value at field A39 should be equal to the sum of $[4 c-(38 a+38 b+38 c+38 d+38 e)]$ |
| 215 | Schedule BP | In "Schedule BP", value at field Ev should be equal to sum of SI. No. Eii + Eiii + Eiv |
| 216 | Schedule BP | In Schedule BP SI. No. Evi should be equal to SI. No. Ei-Ev |
| 217 | Schedule BP | In Such BP SI. No. B40 should be equal to Pt 2a "Net profit or loss from speculative business" |
| 218 | Schedule BP | Amount can be reduced from schedule BP at SI. No. A4c i.e. Profit from activities covered under rule $7 \mathrm{~A}, 7 \mathrm{~B}(1), 7 \mathrm{~B}(1 \mathrm{~A})$ and 8 only if business code is selected as $1003,1002,1001$ respectively |
| 219 | Schedule BP | If opted for benefit of lower rate of taxation $\mathrm{u} / \mathrm{s}$ 115BAB/115BA/115BAA, deduction u/s 35AD (SI. No. 48) in schedule $B P$ |
| 220 | Schedule BP | In schedule BP, "Deductions in accordance with section 35AD(1)" or in schedule ESR deduction u/s 35(1)(ii) , 35(1)(iia) , $35(1)($ iii), $35(2 A A)$ or $35 C C C$ cannot be claimed if 115 BAA or $115 B A B$ is opted |
| 221 | Schedule BP | In schedule BP, SI. No. A3c should be equal to SI. No. A3(c)(i) + sl. No. A3(c)(ii) |
| 222 | Schedule BP | In Schedule BP, values entered from 36(i) to 36(ix) should match with values declared at SI. No. 4a(i) to $4 \mathrm{a}(\mathrm{ix})$ for respective sections |
| 223 | Schedule BP | In Sch BP, SI. No. 23 should be min of sum of amounts entered at SI. No. 5a to 5d of part A OI |
| 224 | Schedule BP | In schedule BP, SI. No. 36(vi) should be equal to SI. No. 62(b)"Net Profit u/s 44D" of schedule P\&L |
| 225 | Schedule BP | If 115 BA is selected from "Have you opted for taxation under section 115BA/115BAA/115BAB?" or from "If yes, please provide the date of filing of relevant form ( $10-\mathrm{IB} / 10-\mathrm{IC} / 10-\mathrm{ID}$ ) from part $A$ general then Schedule BP SL. No. 28 should not be filled |
| 226 | Schedule BP | In schedule BP value mentioned at the SI. No. 38a "Income Chargeable under Rule 7" does not tally with the amount mentioned at the SI. No. 4c(i) "Profit from activities covered under rule 7". |
| 227 | Schedule BP | In schedule BP value mentioned at the SI. No. 38b "Deemed income chargeable under Rule 7A" Should be minimum 35\% of the amount mentioned at the SI. No. 4c(ii) "Profit from activities covered under rule 7A". |
| 228 | Schedule BP | In schedule BP value mentioned at the SI. No. 38c "Deemed income chargeable under Rule 7B(1)" Should be minimum $25 \%$ of the amount mentioned at the SI. No. 4c(iii) "Profit from activities covered under rule 7B(1)". |


| 229 | Schedule BP | In schedule BP value mentioned at the SI. No. 38d "Deemed income chargeable under Rule 7B(1A)" Should be minimum 40\% of the amount mentioned at the SI. No. 4c(iv) "Profit from activities covered under rule $7 \mathrm{~B}(1 \mathrm{~A})$ ". |
| :---: | :---: | :---: |
| 230 | Schedule BP | In schedule BP value mentioned at the SI. No. 38e "Deemed income chargeable under Rule 8" Should be minimum 40\% of the amount mentioned at the SI. No. 4c(v) "Profit from activities covered under rule 8". |
| 231 | Schedule BP | In schedule BP SI. No. C44 should be equal to SI. No. 2b "Net profit or loss from specified business as per profit or loss account" |
| 232 | Schedule BP | Amount entered at SI. No. 3f "u/s 115BBH (net of Cost of acquisition, if any)" should match with SI. No. A "Total" of Schedule VDA |
| 233 | Schedule DPM | Schedule DPM, SI. No. 6 should be equal to sum of SI. No. $3+4$ 5 , or 0 if the value is negative |
| 234 | Schedule DPM | Schedule DPM, SI. No. 9 should be equal to difference between SI. No. 7-8 or 0 if the value is negative |
| 235 | Schedule DPM | SI. No. 15 in Schedule DPM should be sum of SI. No. ( $10+11+12$ $+13+14)$ |
| 236 | Schedule DPM | SI. No. 17 in Schedule DPM should be sum of SI. No. (15-16) |
| 237 | Schedule DPM | In schedule DPM, additional depreciation is not allowed, if opted for lower taxation u/s 115BA or 115BAA or 115BAB |
| 238 | Schedule DPM | In schedule DPM, assessee cannot claim depreciation more than $40 \%$ if opted for lower taxation $\mathrm{u} / \mathrm{s} 115 \mathrm{BA}$ or 115BAA or 115BAB |
| 239 | Schedule DPM | Schedule DPM, Value of depreciation at SI. No. 10 is not matching as per the depreciation rates mentioned in SI. No. 2 |
| 240 | Schedule DPM | Schedule DPM, Value of depreciation at SI. No. 11 is not matching as per the depreciation rates mentioned in SI. No. 2 at half rates |
| 241 | Schedule DPM | Schedule DPM, value at SI. No. 20 should be equal to " $5+8-3$ -4-7-19". Please enter properly |
| 242 | Schedule DOA | Schedule DOA SI. No. 17 should be equal to sum of SI. No. 5+8-3-4-7-16 |
| 243 | Schedule DOA | In schedule DOA Amount on which depreciation at full rate to be allowed should be equal to SI. No. $3+4-5$ or 0 if the value is negative |
| 244 | Schedule DOA | In schedule DOA, SI. No. 9 should be equal to difference between SI . No. $7-8$ or 0 if the value is negative |
| 245 | Schedule DOA | SI. No. 12 in Schedule DOA should be sum of SI. No. (10+11) |
| 246 | Schedule DOA | SI. No. 14 in Schedule DOA should be equal to SI. No. 12-13 |
| 247 | Schedule DOA | In schedule DOA, Value of depreciation at SI. No. 10 is not matching as per the depreciation rates mentioned in SI. No. 2 |
| 248 | Schedule DOA | In schedule DOA, Value of depreciation at SI. No. 11 is not matching as per the depreciation rates mentioned in SI. No. 2 at half rates |


| 249 | Schedule DEP | Schedule DEP, Total depreciation on plant and machinery should be equal to sum of SI. No. 1a $+1 b+1 c+1 d$ |
| :---: | :---: | :---: |
| 250 | Schedule DEP | Schedule DEP, total depreciation on building should be equal to sum of SI. No. $2 a+2 b+2 c$ |
| 251 | Schedule DEP | Schedule DEP, total depreciation should be equal to sum of SI. No. 1e + 2d + 3 + $4+5$ |
| 252 | Schedule DEP | Schedule DEP, block of plant and machinery entitled for depreciation @ $15 \%$ should be equal to SI. No. 17i or 18 i of schedule DPM as applicable |
| 253 | Schedule DEP | Schedule DEP, block of plant and machinery entitled for depreciation @ $30 \%$ should be equal to SI. No. 17ii or 18ii of schedule DPM as applicable |
| 254 | Schedule DEP | Schedule DEP, block of plant and machinery entitled for depreciation @ $40 \%$ should be equal to SI. No. 17iii or 18iii of schedule DPM as applicable |
| 255 | Schedule DEP | Schedule DEP, block of plant and machinery entitled for depreciation @ $45 \%$ should be equal to SI. No. 17iv or 18iv of schedule DPM as applicable |
| 256 | Schedule DEP | Schedule DEP, block of Building entitled for depreciation @ 5\% should be equal to SI. No. 14ii or 15 ii of schedule DOA as applicable |
| 257 | Schedule DEP | Schedule DEP, block of Building entitled for depreciation @ 10\% should be equal to SI. No. 14iii or 15 iii of schedule DOA as applicable |
| 258 | Schedule DEP | Schedule DEP, block of Building entitled for depreciation @ 40\% should be equal to SI. No. 14iv or 15iv of schedule DOA as applicable |
| 259 | Schedule DEP | Schedule DEP block of furniture and fittings should be equal to SI. No. 14 v or 15 v of schedule DOA as applicable |
| 260 | Schedule DEP | Schedule DEP block of intangible assets should be equal to SI. No. 14vi or 15vi of schedule DOA as applicable |
| 261 | Schedule DEP | Schedule DEP block of ships should be equal to SI. No. 14vii or 15 vii of schedule DOA as applicable |
| 262 | Schedule DCG | Schedule DCG, Total deemed capital gains on sale of plant and machinery should be equal to sum of SI. No. 1a $+1 b+1 c+1 d$ |
| 263 | Schedule DCG | Schedule DCG, total deemed capital gains on sale of building should be equal to sum of SI. No. $2 a+2 b+2 c$ |
| 264 | Schedule DCG | Schedule DCG, total deemed capital gains on sale of depreciable assets should be equal to sum of SI. No. 1e $+2 \mathrm{~d}+3+4+5$ |
| 265 | Schedule DCG | Schedule DCG plant and machinery block entitled for depreciation at $15 \%$ should be equal to SI. No. 20i of schedule DPM |
| 266 | Schedule DCG | Schedule DCG plant and machinery block entitled for depreciation at $30 \%$ should be equal to SI. No. 20ii of schedule DPM |


| 267 | Schedule DCG | Schedule DCG plant and machinery block entitled for depreciation at $40 \%$ should be equal to SI. No. 20iii of schedule DPM |
| :---: | :---: | :---: |
| 268 | Schedule DCG | Schedule DCG plant and machinery block entitled for depreciation at $45 \%$ should be equal to SI. No. 20iv of schedule DPM |
| 269 | Schedule DCG | Schedule DCG block of building entitled for depreciation at $5 \%$ should be equal to SI. No. 17ii of schedule DOA |
| 270 | Schedule DCG | Schedule DCG block of building entitled for depreciation at 10\% should be equal to SI. No. 17iii of schedule DOA |
| 271 | Schedule DCG | Schedule DCG block of building entitled for depreciation at 40\% should be equal to SI. No. 17iv of schedule DOA |
| 272 | Schedule DCG | Schedule DCG block of furniture and fittings should be equal to SI. No. 17 v of schedule DOA |
| 273 | Schedule DCG | Schedule DCG block of intangible assets should be equal to SI. No. 17vi of schedule DOA |
| 274 | Schedule DCG | Schedule DCG block of ships should be equal to SI. No. 17vii of schedule DOA |
| 275 | Schedule ESR | In Schedule ESR, SI. No. 4. Amount of deduction in excess of the amount debited to profit and loss account (4)=(3)-(2) and SI. No. $3-2$ should be consistent. |
| 276 | Schedule ESR | Schedule ESR SI. No. x should be equal to sum of SI. No. (c) $+\mathrm{ii}+$ iii + iv + v + vi + vii + viii + ix |
| 277 | Schedule ESR | In Schedule ESR, value entered at SI. No. 3i-35(1)(i), should be equal to SI. No. 2i-35(1)(i) |
| 278 | Schedule ESR | In Schedule ESR, value entered at SI. No. 3ii-35(1)(ii), should be equal to one and one half times of SI. No. 2ii - 35(1)(ii) |
| 279 | Schedule ESR | In Schedule ESR, value entered at SI. No. 3iii - 35(1)(iia), should be equal to SI. No. 2iii - 35(1)(iia) |
| 280 | Schedule ESR | In Schedule ESR, value entered at SI. No. 3iv - 35(1)(iii), should be equal to SI. No. 2iv-35(1)(iii) |
| 281 | Schedule ESR | In Schedule ESR, value entered at SI. No. 3v-35(1)(iv), should be equal to SI. No. 2v-35(1)(iv) |
| 282 | Schedule ESR | In Schedule ESR, value entered at SI. No. 3vi-35(2AA), should be equal to one and one half times of SI. No. 2vi-35(2AA) |
| 283 | Schedule ESR | In Schedule ESR, value entered at SI. No. 3vii-35(2AB), should be equal to one and one half times of SI. No. 2vii - 35(2AB) |
| 284 | Schedule ESR | In Schedule ESR, value entered at SI. No. 3viii-35(CCC), should be equal to SI. No. 2viii - 35(CCC) |
| 285 | Schedule ESR | In Schedule ESR, value entered at SI. No. 3ix - 35(CCD), should be equal to SI. No. 2ix - 35(CCD) |
| 286 | Schedule RA | Schedule RA, total donation should be equal to donation in cash + donation in other mode |
| 287 | Schedule RA | Schedule RA, total donation in cash should be equal to the bifurcation of donation in cash |


| 288 | Schedule RA | Schedule RA, total donation in other mode should be equal to the bifurcation of donation in other than cash |
| :---: | :---: | :---: |
| 289 | Schedule RA | Schedule RA, Total donation should be equal to bifurcation of total donation |
| 291 | Schedule CG | The Amount claimed in A6e of Schedule CG should be equal to value of pt. 6 of Sch DCG |
| 292 | Schedule CG | Value at field "A10" in "Schedule CG" should be equal to the sum of value A1e of all the blocks $+A 2 c+A 3 e+A 4 a+A 4 b+A 5 e+A 6 g$ $+A 7+A 8-A 9$ a of Schedule CG. |
| 293 | Schedule CG | Value at field "B13" in "Schedule CG" should be equal to the sum of value $B 1 e$ of all the blocks $+B 2 e+B 3 c+B 4 c+B 5+B 6+B 7 c+$ $B 8+B 9 e+B 10+B 11-B 12 a$ of Schedule CG. |
| 294 | Schedule CG | Value at field "C1" in "Schedule CG" should be equal to the sum of $(9 \mathrm{ii}+9 \mathrm{iii}+9 \mathrm{iv}+9 \mathrm{v}+9 \mathrm{vi}+9 \mathrm{vii}+9 \mathrm{viii}$ of table E) of Schedule CG. |
| 295 | Schedule CG | In Schedule CG, expenses u/s 48 (SI. No. A1b(iv) cannot be claimed, if Full Value of Consideration (SI. No. A1aiii) is not offered to tax |
| 296 | Schedule CG | In Schedule CG, expenses u/s 48 (SI. No. A3b(iv) cannot be claimed, if Full Value of Consideration (SI. No. A3a) is not offered to tax |
| 297 | Schedule CG | In Schedule CG, expenses u/s 48 (SI. No. A5b(iv) cannot be claimed, if Full Value of Consideration (SI. No. A5aiii) is not offered to tax |
| 298 | Schedule CG | In Schedule CG, expenses u/s 48 SI. No. A6b(iv) cannot be claimed, if Full Value of Consideration (SI. No. A6aiii) is not offered to tax |
| 299 | Schedule CG | In Schedule CG, expenses u/s 48 (SI. No. B1b(iv)) cannot be claimed, if Full Value of Consideration (SI. No. B1aiii) is not offered to tax |
| 300 | Schedule CG | In Schedule CG, expenses u/s 48 (SI. No. B3b(iv) cannot be claimed, if Full Value of Consideration (SI. No. B3a) is not offered to tax |
| 301 | Schedule CG | In Schedule CG, expenses u/s 48 (SI. No. B4b(iv)) cannot be claimed, if Full Value of Consideration (SI. No. B4a) is not offered to tax |
| 302 | Schedule CG | In Schedule CG, expenses u/s 48 (SI. No. B7b(iv)) cannot be claimed, if Full Value of Consideration (SI. No. B7aiii) is not offered to tax |
| 303 | Schedule CG | In schedule CG, SI. No. A1 biv of STCG Total should be equal to sum of A1(bi + bii + biii) |
| 304 | Schedule CG | In schedule CG, SI. No. A1c of STCG Balance should be equal to A1 (aiii - biv) |
| 305 | Schedule CG | In Schedule CG SI. No. A1e of STCG should be the difference of $A(1 \mathrm{c}-1 \mathrm{~d})$, only if 1 c is greater than 1 d If $A 1 c-A 1 d$, is negative, then $A 1 e$, should be equal to 0 |


| 306 | Schedule CG | In Schedule CG SI. No. A2c of STCG should be equal to A(2aiii-2b) |
| :---: | :---: | :---: |
| 307 | Schedule CG | In schedule CG, SI. No. A3 biv of STCG Total should be equal to sum of A3(bi+bii+biii) |
| 308 | Schedule CG | In schedule CG, SI. No. A3c of STCG Balance should be equal to A(3a-biv) |
| 309 | Schedule CG | In Schedule CG SI.no. A3e of STCG should be equal to the sum of A(3c+3d) |
| 310 | Schedule CG | In Schedule CG SI.no. A5(a)(ic) should be higher of SI. No. A5(a)(ia) or A5(a)(ib) |
| 311 | Schedule CG | In Schedule CG, SI. No. A5(aiii) should be equal to sum of A5[(a)(ic) + (aii)] |
| 312 | Schedule CG | In schedule CG, SI. No. A5 biv Total should be equal to sum of A5(bi + bii + biii) |
| 313 | Schedule CG | In schedule CG, SI. No. A5c Balance should be equal to SI. No. A5(aiii-biv) |
| 314 | Schedule CG | In Schedule CG SI. No. A5e of STCG should be equal to the sum of SI. No. A(5c+5d) |
| 315 | Schedule CG | In Schedule CG SI. No. A6(a)(ic) should be higher of SI. No. A6(a)(ia) or A6(a)(ib) |
| 316 | Schedule CG | In Schedule CG, SI. No. A6(aiii) should be equal to sum of A6[(a)(ic)+(aii)] |
| 317 | Schedule CG | In schedule CG, SI. No. A6biv Total should be equal to sum of A6(bi+bii+biii) |
| 318 | Schedule CG | In schedule CG, SI. No. A6c Balance should be equal to A6(aiii-biv) |
| 319 | Schedule CG | In Schedule CG SI. No. A6g of STCG should be equal to the sum of A(6c+6d+6e-6f) |
| 320 | Schedule CG | In Schedule CG SI. No. A7 of STCG should be equal to the sum of $A(a X i+a X n+b)$ |
| 321 | Schedule CG | In Schedule CG SI. No. A8 of STCG should be equal to the sum of (A8a+A8b + A8c) |
| 322 | Schedule CG | In schedule CG, SI. No. B1 biv of LTCG Total should be equal to sum of B1(biia+biib+biii) |
| 323 | Schedule CG | In schedule CG, SI. No. B1c of LTCG Balance should be equal to B1(aiii - biv) |
| 324 | Schedule CG | In Schedule CG SI. No. B1e of LTCG should be the difference of $\mathrm{B}(1 \mathrm{c}-1 \mathrm{~d})$, only if 1 c is greater than 1 d If $B(1 c-1 d)$ is negative then $B 1 e$ should be equal to 0 |
| 325 | Schedule CG | In Schedule CG SI. No. B2e of LTCG should be the difference of B(2c-2d) |
| 326 | Schedule CG | In Schedule CG SI. No. B2c of LTCG should be the difference of B(2aiii-2b) |
| 327 | Schedule CG | In schedule CG, SI. No. B3biv of LTCG Total should be equal to sum of B3(bi + bii + biii) |
| 328 | Schedule CG | In schedule CG, SI. No. B3c of LTCG Balance should be equal to B(3a-biv) |


| 329 | Schedule CG | In schedule CG, SI. No. B4biv Total should be equal to sum of B4(bi + bii + biii) |
| :---: | :---: | :---: |
| 330 | Schedule CG | In schedule CG, SI. No. B4c Balance should be equal to B(4a-biv) |
| 331 | Schedule CG | In Schedule CG, SI. No. B5 LTCG u/s 112A should be equal to total of Col. 14 of Schedule 112A |
| 332 | Schedule CG | In Schedule CG SI. No. B7(a)(ic) should be higher of B7(a)(ia) or B7(a)(ib) |
| 333 | Schedule CG | In schedule CG, SI. No. B7aiii Total should be equal to sum of B7(a)(ic+ii) |
| 334 | Schedule CG | In schedule CG, SI. No. B7biv Total should be equal to sum of B7(bi+bii+biii) |
| 335 | Schedule CG | In schedule CG, SI. No. B7c Balance should be equal to B(7aiii-biv) |
| 336 | Schedule CG | In Schedule CG, SI. No. B8 LTCG u/s 112A should be equal to total of Col. 14 of Schedule 115AD(1)(iii) |
| 337 | Schedule CG | Schedule CG SI. No. Eix should be equal to the sum of SI. No. (ii + iii + iv + v + vi + vii + viii) |
| 338 | Schedule CG | Schedule CG SI. No. Ex should be equal to difference of i-ix, only if (i) is greater than (x). This rule will be implemented for all columns |
| 339 | Schedule CG | Schedule CG SI. No. Ei2 should be equal to sum of SI. No. (A3e+ A4a+ A8a) as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in SI. No. A9a \& A9b, which is included therein |
| 340 | Schedule CG | Schedule CG sl no Ei3 should be equal to sum of SI. No. (A5e+ A8b) as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in sl. No A9a \& A9b, which is included therein |
| 341 | Schedule CG | Schedule CG sl no Ei4 should be equal to sum of SI. No. (A1e + A2c $+A 4 b+A 6 g+A 7+A 8 c)$ as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in SI. No. A9a \& A9b, which is included therein |
| 342 | Schedule CG | In Schedule CG, SI. No. Ei5 should be equal to SI. No. A9b. |
| 343 | Schedule CG | Schedule CG SI. No. Eii should be equal to sum of SI. No. (A3e + A4a + A8a) as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in SI. No A9a \& A9b, which is included therein |
| 344 | Schedule CG | Schedule CG SI. No. Eiii should be equal to sum of SI. No. (A5e+A8b) as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in sl. No A9a \& A9b, which is included therein |
| 345 | Schedule CG | Schedule CG SI. No. Eiv should be equal to sum of SI. No. (A1e + $A 2 c+A 4 b+A 6 g+A 7+A 8 c)$ as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in SI. No. A9a \& A9b, which is included therein |
| 346 | Schedule CG | In Schedule CG, SI. No. Ev should be equal to SI. No. A9b. |


| 347 | Schedule CG | Deductions claimed under respective section in STCG and LTCG should match with Table D. |
| :---: | :---: | :---: |
| 348 | Schedule CG | Schedule CG Col no E9 should be equal to Col no (1-2-3-4-5-6-78) |
| 349 | Schedule CG | In Schedule CG, Table F SI. No. 1 the breakup of all the quarters should be equal to the value from item 5vi of schedule BFLA |
| 350 | Schedule CG | In Schedule CG, Table F SI. No. 2 the breakup of all the quarters should be equal to the value from item 5vii of schedule BFLA |
| 351 | Schedule CG | In Schedule CG, Table F SI. No. 3 the breakup of all the quarters should be equal to the value from item 5viii of schedule BFLA |
| 352 | Schedule CG | In Schedule CG, Table F SI. No. 4 the breakup of all the quarters should be equal to the value from item 5ix of schedule BFLA |
| 353 | Schedule CG | In Schedule CG, Table F SI. No. 5 the breakup of all the quarters should be equal to the value from item $5 x$ of schedule BFLA |
| 354 | Schedule CG | In Schedule CG, Table F SI. No. 6 the breakup of all the quarters should be equal to the value from item $5 x i$ of schedule BFLA |
| 355 | Schedule CG | In Schedule CG, Table F SI. No. 7 the breakup of all the quarters should be equal to the value from item 5xii of schedule BFLA |
| 356 | Schedule CG | In Schedule CG, SI. No. B12 Col. 10 Applicable Rate should be lower of Col. 6 (Rate as per Treaty) or Col. 9 (Rate as per IT Act) |
| 357 | Schedule CG | In Schedule CG, SI. No. A9 Col. 10 Applicable Rate should be lower of Col. 6 (Rate as per Treaty) or Col. 9 (Rate as per IT Act) |
| 358 | Schedule CG | In Schedule CG, expenses u/s 48 (Sl. No. B9b(iv) cannot be claimed, if Full Value of Consideration (SI. No. B9aiii) is not offered to tax |
| 359 | Schedule CG | In Schedule CG SI. No. B9(a)(ic) should be higher of B9(a)(ia) or B9(a)(ib) |
| 360 | Schedule CG | In schedule CG, SI. No. B9aiii Total should be equal to sum of B9(a)(ic+ii) |
| 361 | Schedule CG | In schedule CG, SI. No. B9biv Total should be equal to sum of B9(bi + bii + biii) |
| 362 | Schedule CG | In schedule CG, Sl. No. B9c Balance should be equal to B(9aiii-biv) |
| 363 | Schedule CG | In Schedule CG SI. No. B9e of LTCG should be equal to B(9c-9d), only if 9c is greater than 9d |
| 364 | Schedule CG | In Schedule CG, SI. No. B10 should be equal to B10(aXi + aXii + b) |
| 365 | Schedule CG | In Schedule CG, SI. No. B11 should be equal to B11a1+B11a2+B11b |
| 366 | Schedule CG | Schedule CG SI. No. D1e should be equal to sum of D(1a $+1 b+1 c$ +1d) |
| 367 | Schedule CG | In Schedule CG SI. No. Ei6 should be equal to SI. No. (B4c + B5 + $B 7 c+B 8+B 11 a 1+B 11 a 2$ ) as reduced by the amount of LTCG chargeable or not chargeable to tax at special rates specified in SI. No B12a \& B12b, which is included therein |
| 368 | Schedule CG | Schedule CG SI. No. Ei7 should be equal to SI. No. (B1e + B2e + $B 3 \mathrm{C}+\mathrm{B} 6+\mathrm{B} 9 \mathrm{e}+\mathrm{B} 10+\mathrm{B} 11 \mathrm{~b}$ ) as reduced by the amount of LTCG |


|  |  | chargeable or not chargeable to tax at special rates specified in SI. No B12a \& B12b, which is included therein |
| :---: | :---: | :---: |
| 369 | Schedule CG | In Schedule CG, SI. No. Ei8 should be equal SI. No. B12b. |
| 370 | Schedule CG | Schedule CG SI. No. Evi should be equal to SI. No. (B4c + B5 + B7c $+\mathrm{B} 8+\mathrm{B} 11 \mathrm{a} 1+\mathrm{B} 11 \mathrm{a} 2$ ) as reduced by the amount of LTCG chargeable or not chargeable to tax at special rates specified in SI. No B12a \& B12b, which is included therein |
| 371 | Schedule CG | Schedule CG SI. No. Evii should be equal to SI. No. (B1e + B2e + $B 3 \mathrm{c}+\mathrm{B} 6+\mathrm{B} 9 \mathrm{e}+\mathrm{B} 10+\mathrm{B} 11 \mathrm{~b}$ ) as reduced by the amount of LTCG chargeable or not chargeable to tax at special rates specified in SI. No B12a \& B12b, which is included therein |
| 372 | Schedule CG | In Schedule CG, SI. No. Eviii should be equal SI. No. B12b. |
| 373 | Schedule CG | In Schedule CG, in case A1(aii) does not exceed 1.10 times A1(ai), value at $A 1$ (aiii) will be equal to $A 1$ (ai), or else value at $A 1$ (aiii) will be equal to A1(aii) |
| 374 | Schedule CG | In Schedule CG, in case B1(aii) does not exceed 1.10 times B1(ai), value at $B 1$ (aiii) will be equal to $B 1$ (ai), or else value at $B 1$ (aiii) will be equal to B 1 (aii) |
| 375 | Schedule CG | In schedule CG, for STCG 2aiii should be equal to higher of 2ai and 2aii |
| 376 | Schedule CG | In schedule CG, for LTCG 2aiii should be equal to higher of 2ai and 2aii |
| 377 | Schedule CG | Schedule CG, Date of sale and Date of purchase is mandatory if either of the field at $\mathrm{B}(1)$ (aiii) or $\mathrm{B}(1)$ (biia) is more than zero. |
| 378 | Schedule CG | Schedule CG, Date of sale and Date of purchase is mandatory if either of the field at $\mathrm{B}(1)$ (aiii) or $\mathrm{B}(1)$ (biib) is more than zero. |
| 379 | Schedule CG | In Schedule CG, SL. No. C3 Income chargeable under the head "CAPITAL GAINS" should be equal to the sum of "Sum of Capital Gain Incomes" and "Income from transfer of Virtual Digital Assets" |
| 380 | Schedule CG | In Schedule CG, SL. No. C2 Income from transfer of Virtual Digital Assets should be equal to SI. No. B of Schedule VDA |
| 381 | Schedule CG | In Schedule CG, Table F SI. No. 8 the breakup of all the quarters should be equal to the value of 'Income under the head Capital Gain' of schedule SI |
| 382 | Schedule CG | In Schedule CG, Table F SI. No. 8 the breakup of all the quarters should be equal to the value at SI. No. C2 |
| 383 | Schedule 112A | In Schedule 112A, Col. 6 Total Sale Value should be equal to Col. 4*Col. 5 |
| 384 | Schedule 112A | In Schedule 112A, Col. 7 Cost of acquisition without indexation should be higher of Col. 8 and Col. 9 |
| 385 | Schedule 112A | In Schedule 112A, Col. 9 If the long term capital asset was acquired before 01.02.2018 should be lower of Col. 6 and Col. 11 |
| 386 | Schedule 112A | In Schedule 112A, Col. 11 Total Fair Market Value of capital asset as per section 55(2)(ac) should be equal to Col. 4*Col. 10 |


| 387 | Schedule 112A | In Schedule 112A, Col. 13 Total deductions should be equal to sum of Col. (7+12) |
| :---: | :---: | :---: |
| 388 | Schedule 112A | In Schedule 112A, Col. 14 Balance should be equal to the output of Col. 6-Col. 13 |
| 389 | Schedule 112A | In Schedule 112A, Total of Col $6,7,8,9,11,12,13$ and 14 should be equal to the sum of SI. No. $(1+2+3+4+\ldots$. |
| 390 | Schedule 112A | In schedule 112A, Value at Column no. 4,5,10 \& 11 cannot be greater than zero in case drop down is selected as "After 31s January 2018 " to question whether shares are acquired on or before 31.01.2018 or after 31.01.2018? |
| 391 | Schedule 112A | Taxpayer to provide the details in either Schedule 112A or 115AD(1)(b)(iii) proviso as applicable |
| 392 | Schedule 115AD(1)(b)(iiii)Proviso | In Schedule 115AD(1)(b)(iii) proviso, Col. 6 Total Sale Value should be equal to Col. $4^{*}$ Col. 5 for the shares purchased On or Before 31 ${ }^{\text {st }}$ January 2018 |
| 393 | Schedule 115AD(1)(b)(iiii)Proviso | In Schedule 115AD(1)(b)(iii) proviso, Col. 7 Cost of acquisition without indexation should be higher of Col. 8 and Col. 9 |
| 394 | Schedule 115AD(1)(b)(iiii)Proviso | In Schedule 115AD(1)(b)(iii) proviso, Col. 9 If the long term capital asset was acquired before 01.02.2018 is not lower of Col. 6 and Col. 11 |
| 395 | Schedule 115AD(1)(b)(iiii)Proviso | In Schedule 115AD(1)(b)(iii) proviso, Col. 11 Total Fair Market Value of capital asset as per section 55(2)(ac) should be equal to Col. $4^{*}$ Col. 10 for the shares purchased On or Before $31^{\text {st }}$ January 2018 |
| 396 | Schedule 115AD(1)(b)(iiii)Proviso | In Schedule 115AD(1)(b)(iii) proviso, Col. 13 Total deductions should be equal to sum of Col. (7+12) |
| 397 | Schedule 115AD(1)(b)(iiii)Proviso | In Schedule 115AD(1)(b)(iii) proviso, Col. 14 Balance should be equal to the output of Col. 6-Col. 13 |
| 398 | Schedule 115AD(1)(b)(iiii)Proviso | In Schedule 115AD(1)(b)(iii) proviso, Total should be equal to the sum of individual rows |
| 399 | Schedule 115AD(1)(b)(iiii)Proviso | In schedule 115AD(1)(b)(iii), Value at Column no. 4,5, 10 \& 11 cannot be greater than zero in case drop down is selected as "After 31s January 2018" to question whether shares are acquired on or before 31.01.2018 or after 31.01.2018? |
| 400 | Schedule 115AD(1)(b)(iiii)Proviso | Taxpayer to provide the details in either Schedule 112A or 115AD(1)(b)(iii) proviso as applicable |
| 401 | Schedule OS | in Schedule OS, Non-resident cannot offer income under section 115BBF. |
| 402 | Schedule OS | In Schedule OS, SI. No. 1 Gross amount chargeable to tax at normal applicable rates should be equal to the sum of SI. No. $1 a+1 b+1 c+1 d+1 e$ |


| 403 | Schedule OS | In Schedule OS, SI. No. 3d Deduction u/s 57 should be equal to the sum of SI. No. 3a+3b +3 c |
| :---: | :---: | :---: |
| 404 | Schedule OS | In Schedule OS, deduction at SI. No. 3b 'Depreciation' will not be allowed/ restricted to the extent of amount at SI. No.1c 'Rental income from machinery, plants, building, etc'. |
| 405 | Schedule OS | In Schedule OS, SI. No. 7 Income from other sources (other than from owning racehorses) should be equal to sum of SI. No. 2+6 |
| 406 | Schedule OS | In Schedule OS, SI. No. 8e Balance should be equal to sum of sl.no $8 a-8 b+8 c+8 d$ |
| 407 | Schedule OS | In Schedule OS, SI. No. 9 Income under the head" Income from Other Sources" should be equal to sum of SI. No. $(7+8 e)$ (take 8 e as nil if negative) |
| 408 | Schedule OS | In Schedule OS, SI. No. 2, Pass through income in the nature of income from other sources chargeable at special rates should be equal to sum of all the drop downs |
| 409 | Schedule OS | In Schedule OS, SI. No. 1d Income of the nature referred to in section $56(2)(x)$ which is chargeable to tax should be equal to sum of sl.no 1di+1dii+1diii+1div+1dv |
| 410 | Schedule OS | In Schedule OS, SI. No. 6 Net Income from other sources chargeable at normal applicable rates should be equal to sum of sl.no (1(after reducing income related to DTAA portion)- $3+4+$ 5) |
| 411 | Schedule OS | In Schedule OS, SI. No. 2 Income chargeable to tax at special rate should be equal to the sum of SI. No. $2 \mathrm{a}+2 \mathrm{~b}+2 \mathrm{c}+2 \mathrm{~d}+2 \mathrm{e}$ elements related to SI. No. 1 |
| 412 | Schedule OS | In schedule OS, SI. No. 2e, column 10 should be lower of column 6 (rates as per treaty) and column 9(rates as per IT Act)- For residents <br> For Non residents - SI. No. 2e, column 10 should be lower of column 6(rates as per treaty) and column 9(rates as per IT Act), only if TRC flag is $Y$ |
| 413 | Schedule OS | In Schedule OS, SI. No. 1b should be equal to sum of (bi + bii + biii + biv + bv + bvi) |
| 414 | Schedule OS | In Schedule OS, SI. No. 10 the quarterly break up of Dividend Income-should be equal to amount in SI. No. 1a(i) i.e, normal dividend - DTAA for Dividend subject to TRC -Adj Expenditure u/s 57(i) <br> Adj Expenditure u/s 57(i) $=\operatorname{Max}(0, \exp u / s 57(1)$ at SI. No. 3c Deemed dividend u/s 2(22e) at sl.no.1a(ii) ) |
| 415 | Schedule OS | In Schedule OS, SI. No. 10 the quarterly break up of Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix) should be equal to SI. No. 2a Winnings from lotteries, crossword puzzles etc. chargeable u/s 115BB |


| 416 | Schedule OS | In Schedule OS - column 3 of table 2 e , the sum of all the dropdown value of Col 2 Amount of income of 1a(i) should not exceed the field 1a(i) "Dividend income [other than (ii)]" |
| :---: | :---: | :---: |
| 417 | Schedule OS | In Schedule OS - column 3 of table 2e, the sum of dropdown value of Col 2 Amount of income of 1 b should not exceed the field 1 b "Interest, Gross" |
| 418 | Schedule OS | In Schedule OS - column 3 of table 2e, the sum of dropdown value of Col 2 Amount of Income of 1c should not exceed the field 1c "Rental income from machinery, plants, buildings, etc., Gross" |
| 419 | Schedule OS | In Schedule OS - column 3 of table 2e, the sum of dropdown value of Col 2 Amount of income of 1d should not exceed the field 1d "Income of the nature referred to in section 56(2)(x) which is chargeable to tax " |
| 420 | Schedule OS | In Schedule OS - column 3 of table 2e, the sum of dropdown value of Col 2 Amount of Income of 2a should not exceed the field 2 a "Winnings from lotteries, crossword puzzles etc. chargeable u/s 115BB" |
| 421 | Schedule OS | In Schedule OS - column 3 of table $2 e$, the sum of dropdown value of Col 2 Amount of Income of $2 c$ should not exceed the field $2 c$ "Any other income chargeable at special rate" above |
| 422 | Schedule OS | In Schedule OS - column 3 of table 2e, the sum of dropdown value of Col 2 Amount of Income of 2d should not exceed the field 2d "Pass through income in the nature of income from other sources chargeable at special rates" above |
| 423 | Schedule OS | In schedule OS, deduction claimed at SI. No. 3d or at SI. No. 8b will not be allowed in case you have opted for benefit of lower taxation $\mathrm{u} / \mathrm{s} 115 \mathrm{BAB}$ |
| 424 | Schedule OS | In schedule OS, SI. No. 1(a) should be equal to SI. No. 1(a)(i) + sl. No. 1(a)(ii) |
| 425 | Schedule OS | In Schedule OS, SI. No. 10 the quarterly break up of Dividend Income u/s 115A(1)(a)(i) @ 20\% (Including PTI Income) should be equal to Dividend income selected at SI. No. 2d and SI. No. 2e of Schedule OS |
| 426 | Schedule OS | In Schedule OS, SI. No. 10 the quarterly break up of Dividend Income u/s 115AC @ 10\% should be equal to Dividend income selected at SI. No. 2d and SI. No. 2e of Schedule OS |
| 427 | Schedule OS | In Schedule OS, SI. No. 10 the quarterly break up of Dividend Income (other than units referred to in section 115AB) received by a FII u/s 115AD(1)(i) @ 20\% (Including PTI Income) should be equal to Dividend income selected at SI. No. 2d and SI. No. 2e of Schedule OS |
| 428 | Schedule OS | In Schedule OS, SI. No. 10 the quarterly break up of Dividend Income (other than units referred to in section 115AB) received by a specified fund u/s 115AD(1)(i) @ 10\% (Including PTI Income) should be equal to Dividend income selected at SI. No. 2d and SI. No. 2e of Schedule OS |


| 429 | Schedule OS | In Schedule OS, SI.no 2c, "Any other income chargeable at special rate" should be equal to sum of all the drop downs |
| :---: | :---: | :---: |
| 430 | Schedule OS | In Schedule OS, SI.no 2e, "Amount included in 1 and 2 above, which is chargeable at special rates in India as per DTAA" should be equal to sum of all the drop downs |
| 431 | Schedule OS | In schedule OS, expenses and deduction $\mathrm{u} / \mathrm{s} 57$ other than interest is claimed then corresponding income should be offered under the head other sources. |
| 432 | Schedule OS | In Schedule OS, SI. No. 2b Income chargeable u/s 115BBE should be equal to sum of SI. No. bi + bii + biii + biv+ bv + bvi |
| 433 | Schedule OS | To offer income $\mathrm{u} / \mathrm{s} 115 \mathrm{BBF}$, Taxpayer has to be resident and return has to be filed within the due date, and should be in receipt of such income |
| 434 | Schedule CYLA | Value in 3i of Schedule CYLA should be equal to SI. No. 2vi of Table E of Schedule BP. |
| 435 | Schedule CYLA | In schedule CYLA SI. No. 2xvii "Total loss set off" for HP loss cannot be more than Rs. 200000 |
| 436 | Schedule CYLA | In Schedule CYLA "HP loss" at SI. No. 2i should be equal to SI. No. 4 of Schedule HP |
| 437 | Schedule CYLA | In schedule CYLA, OS Loss should be equal to loss specified in SI. No 6 of Sch OS |
| 438 | Schedule CYLA | In Schedule CYLA, SI. No. 4xvii i.e Total loss set off should be equal to sum of (4ii + 4iii + 4iv + 4v + 4vi + 4vii + 4viii + 4ix + 4x $+4 x i+$ $4 x i i+4 x i i i+4 x v+4 x v i)$ |
| 439 | Schedule CYLA | In Schedule CYLA, SI. No. 2xviii Loss remaining after set-off should be equal to the output of SI. No. 2i-2xvii |
| 440 | Schedule CYLA | In Schedule CYLA, SI. No. 3xviii i.e. Loss remaining after set-off should be equal to the output of SI. No. 3i-3xvii |
| 441 | Schedule CYLA | In Schedule CYLA, SI. No. 4xviii i.e. Loss remaining after set-off should be equal to the output of SI. No. 4i-4xvii |
| 442 | Schedule CYLA | In Schedule CYLA, Col No. 5 Current year's Income remaining after set off should be equal to the output of Col No. 1-2-3-4 |
| 443 | Schedule CYLA | In Schedule CYLA SI. No. 1v, Speculative Income should be equal to SI. No. 3ii of Table E Schedule BP |
| 444 | Schedule CYLA | In Schedule CYLA, SI. No 1vi "Specified business Income" should be equal to SI. No. 3iii of Table E of Schedule BP |
| 445 | Schedule CYLA | In Schedule CYLA, SI. No. 1vii " Short term capital gain @15\% should be equal to SI. No. 9ii of item E of Schedule CG |
| 446 | Schedule CYLA | In Schedule CYLA, SI. No. 1viii " Short term capital gain @30\%" should be equal to SI. No. 9iii of item E of Schedule CG |
| 447 | Schedule CYLA | In Schedule CYLA, SI. No. 1ix" Short term capital gain taxable at applicable rates" should be equal to SI. No. 9iv of item E of Schedule CG |
| 448 | Schedule CYLA | In Schedule CYLA, SI. No. 1x "Short term capital gain taxable at special rates in India as per DTAA" should be equal to SI. No. 9v of item E of Schedule CG |


| 449 | Schedule CYLA | In Schedule CYLA, SI. No. 1xi " Long term capital gain taxable @10\%" should be equal to SI. No. 9vi of item E of Schedule CG |
| :---: | :---: | :---: |
| 450 | Schedule CYLA | In Schedule CYLA, SI. No. 1xii "Long term capital gain taxable @20\%" should be equal to SI. No. 9vii of item E of Schedule CG |
| 451 | Schedule CYLA | In Schedule CYLA, SI. No. 1xiii " Long term capital gain taxable at special rates in India as per DTAA" should be equal to SL. No. 9viii of item E of Schedule CG |
| 452 | Schedule CYLA | In Schedule CYLA, SI. No. 1xiv " Other Source Income (excluding profit from owning racehorses and amount chargeable to special rate of tax)" should be equal to SL. No. 6 of Schedule OS |
| 453 | Schedule CYLA | In Schedule CYLA, SI. No. 1xv "Profit from owning and maintaining racehorses" should be equal to SL. No. 8e of Schedule OS |
| 454 | Schedule CYLA | In schedule CYLA, Value in 1iii should be equal to A38 of Schedule BP, only if A38 is positive |
| 455 | Schedule CYLA | In schedule CYLA, Value in 1iv should be equal to E3vi of Schedule BP |
| 456 | Schedule CYLA | In Schedule CYLA, SI. No. 2xvii i.e Total loss set off should be equal to sum of ( $2 \mathrm{iii}+2 \mathrm{iv}+2 \mathrm{v}+2 \mathrm{vi}+2 \mathrm{vii}+2 \mathrm{viii}+2 \mathrm{ix}+2 \mathrm{x}+2 \mathrm{xi}+2 \mathrm{xii}+$ $2 x i i i+2 x i v+2 x v+2 x v i)$ |
| 457 | Schedule CYLA | In Schedule CYLA, SI. No. 3xvii i.e Total loss set off should be equal to sum of ( $3 \mathrm{ii}+3 \mathrm{vii}+3 \mathrm{viii}+3 \mathrm{ix}+3 \mathrm{x}+3 \mathrm{xi}+3 \mathrm{xii}+3 x i i i+3 x i v+3 x v$ $+3 x v i$ ) |
| 458 | Schedule CYLA | In Schedule CYLA Income from other sources taxable at special rates in India as per DTAA should be equal to SI . No. 2e of Schedule OS |
| 459 | Schedule BFLA | Schedule BFLA SI. No. 2(i) "Brought forward HP Loss" should be equal to SI. No. 4(xv) "Adjustment of above losses in Schedule BFLA" of CFL |
| 460 | Schedule BFLA | Schedule BFLA SI. No. $2 x v i$ should be equal to sum of SI. No. ( $2 i+$ $2 \mathrm{ii}+2 \mathrm{iii}+2 \mathrm{iv}+2 \mathrm{v}+2 \mathrm{vi}+2 \mathrm{vii}+2 \mathrm{viii}+2 \mathrm{ix}+2 \mathrm{x}+2 \mathrm{xi}+2 \mathrm{xii}+2 \mathrm{xiv})$ |
| 461 | Schedule BFLA | Schedule BFLA SI. No. $5 x$ vii should be equal to sum of SI. No. ( $5 i+$ $\begin{aligned} & 5 \mathrm{ii}+5 \mathrm{iii}+5 \mathrm{iv}+5 v+5 v i+5 v i i+5 v i i i+5 i x+5 x+5 x i+5 x i i+5 x i i i+ \\ & 5 x i v+5 x v) \end{aligned}$ |
| 462 | Schedule BFLA | In Sch BFLA, the total value in Column no 4xvi Brought forward allowance under section 35(4) set off should be equal to total of Col. 7 of UD |
| 463 | Schedule BFLA | In Sch BFLA, the total value in Column no 3xvi Brought forward depreciation set off Should be equal to total of Col. 4 of UD |
| 464 | Schedule BFLA | Schedule BFLA SI. No. 1i should be equal to SI. No. (5ii of schedule CYLA) |
| 465 | Schedule BFLA | Schedule BFLA SI. No. 1ii should be equal to SI. No. (5iii of schedule CYLA) |
| 466 | Schedule BFLA | Schedule BFLA SI. No. 1iii should be equal to SI. No. (5iv of schedule CYLA) |
| 467 | Schedule BFLA | Schedule BFLA SI. No. 1iv should be equal to SI. No. (5v of schedule CYLA) |


| 468 | Schedule BFLA | Schedule BFLA SI. No. 1v should be equal to SI. No. (5vi of schedule CYLA) |
| :---: | :---: | :---: |
| 469 | Schedule BFLA | Schedule BFLA SI. No. 1vi should be equal to SI. No. (5vii of schedule CYLA) |
| 470 | Schedule BFLA | Schedule BFLA SI. No. 1vii should be equal to SI. No. (5viii of schedule CYLA) |
| 471 | Schedule BFLA | Schedule BFLA SI. No. 1viii should be equal to SI. No. (5ix of schedule CYLA) |
| 472 | Schedule BFLA | Schedule BFLA SI. No. 1ix should be equal to SI. No. (5x of schedule CYLA) |
| 473 | Schedule BFLA | Schedule BFLA SI. No. 1x should be equal to SI. No. (5xi of schedule CYLA) |
| 474 | Schedule BFLA | Schedule BFLA SI. No. 1xi should be equal to SI. No. (5xii of schedule CYLA) |
| 475 | Schedule BFLA | Schedule BFLA SI. No. 1xii should be equal to SI. No. (5xiii of schedule CYLA) |
| 476 | Schedule BFLA | Schedule BFLA SI. No. 1xiii should be equal to SI. No. (5xiv of schedule CYLA) |
| 477 | Schedule BFLA | Schedule BFLA SI. No. 1xiv should be equal to SI. No. (5xv of schedule CYLA) |
| 478 | Schedule BFLA | Schedule BFLA SI. No. 1xv should be equal to SI. No. (5xvi of schedule CYLA) |
| 479 | Schedule BFLA | Schedule BFLA SI. No. 2(xiv) should be equal to SI. No. 11(xv) of CFL |
| 480 | Schedule BFLA | Schedule BFLA SI. No. 3xvi should be equal to sum of SI. No. (3i + $3 \mathrm{ii}+3 \mathrm{iii}+3 \mathrm{iv}+3 \mathrm{v}+3 \mathrm{vi}+3 \mathrm{vii}+3 \mathrm{viii}+3 \mathrm{ix}+3 \mathrm{x}+3 \mathrm{xi}+3 x i i+3 x i i i+$ $3 x i v+3 x v$ ) |
| 481 | Schedule BFLA | Schedule BFLA SI. No. $4 x v i$ should be equal to sum of SI. No. (4i + $4 i i+4 i i i+4 i v+4 v+4 v i+4 v i i+4 v i i i+4 i x+4 x+4 x i+4 x i i+4 x i i i+$ $4 x i v+4 x v$ ) |
| 482 | Schedule BFLA | Schedule BFLA SI. No. 2(vi + vii + viii + ix + x + xi + xii) should be equal to SI. No. 9(xv) + 10(xv) of CFL |
| 483 | Schedule BFLA | Schedule BFLA SI. No. 2(ii+iii+iv+v) "Brought forward Business Loss other than Speculation and specified business loss" should be equal to SI. No. xv (5+6+7+8) "Adjustment of above losses in Schedule BFLA " of CFL |
| 484 | Schedule CFL | Current year Speculative loss in CFL should be equal to amount mentioned in field "speculative loss" of schedule BP |
| 485 | Schedule CFL | Current year loss from specified business in schedule CFL should be equal to amount mentioned in field "Income from specified business u/s 35AD" of schedule BP |
| 486 | Schedule CFL | Current year STCG loss in Sch CFL at SI. No. 9xvi should be equal to Table E ( $2 x+3 x+4 x+5 x)$ of Sch CG |
| 487 | Schedule CFL | Current year LTCG at SI. No. 10xvi loss in Sch CFL should be equal to Table $E(6 x+7 x+8 x)$ of Sch CG |


| 488 | Schedule CFL | Current year HP loss at SI. No. 4xvi in CFL should be equal to SI. No. 2xvii of Sch CYLA |
| :---: | :---: | :---: |
| 489 | Schedule CFL | Current year loss from owning \& maintaining racehorses at SI. No. $11 x v i$ in schedule CFL should be equal to SI. No. 8e of Sch OS |
| 490 | Schedule CFL | Current Year Loss from life insurance business u/s 115B in CFL should be equal to sl. No E(iv) of schedule BP |
| 491 | Schedule CFL | Current year Loss from Business \& Profession (other than loss from Insurance business u/s 115B, loss from speculative business and specified business) i.e SI. No. (xvi)5c in CFL should be equal to $3 x$ viii of schedule CYLA |
| 492 | Schedule CFL | In schedule CFL, amount at SI. No. 5b can be entered only if, assessee is opting for taxation $\mathrm{u} / \mathrm{s}$ 115BAA |
| 493 | Schedule CFL | In Schedule CFL, 5c should be equal to 5a-5b |
| 494 | Schedule CFL | Total of brought forward losses should be equal to amount provided in individual AY fields |
| 495 | Schedule UD | In schedule UD, amount at SI. No. 3a can be entered only if, assessee is opting for taxation $\mathrm{u} / \mathrm{s}$ 115BAA |
| 496 | Schedule UD | In Schedule UD, value at SI. No. 4 cannot be more than sl.no. 3SI. No. 3a in any of the row |
| 497 | Schedule UD | In Schedule UD, value at sl.no. 5 should be equal to sl.no. 3-SI. No. 3a-SI. No. 4 |
| 498 | Schedule UD | In Schedule UD, value at SI. No. 8 should be equal to SI. No. 6 - SI. No. 7 |
| 499 | Schedule UD | In Schedule UD, sum of individual row should match with value at total fields for all columns i.e. column 3 to 8 |
| 500 | Schedule UD | In Schedule UD, value at SI. No. 5 for current assessment year should not exceed the value mentioned at SI. No. 12iii of Schedule BP |
| 501 | Schedule ICDS | Schedule ICDS SI. No. 11a should be equal to the sum of (I+II+III+IV+V+VI+VII+VIII+IX+X) if positive |
| 502 | Schedule ICDS | Schedule ICDS SI. No. 11b should be equal to the sum of (I+II+III+IV+V+VI+VII+VIII+IX+X) if negative |
| 503 | Schedule SI | In schedule SI, 115BB (Winnings from lotteries, puzzles, races, games etc.) should match with corresponding income offered in SI. No. 2a schedule OS, after reducing applicable DTAA income, if any. |
| 504 | Schedule SI | In schedule SI, 115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D) should match with corresponding income offered in SI. No. 2b of schedule OS |
| 505 | Schedule SI | In schedule SI, Income at "115BBG (a) Tax on Transfer of carbon credits" in schedule SI should match with amount of income offered in SI. No. 3e of schedule BP |
| 506 | Schedule SI | In schedule SI, Amount of special income u/s 115BBF (Tax on income from patent)-Income under head business or profession, offered in schedule SI should match with amount offered in SI. No. 3d of schedule BP |


| 507 | Schedule SI | In schedule SI, Income from other sources chargeable at special rates in India as per DTAA should match with corresponding income offered in SI. No. 2e of schedule OS |
| :---: | :---: | :---: |
| 508 | Schedule SI | If amount at column (ii) Tax thereon should be equal to taxable income column (i) multiply by special rate mentioned against that column except excluding OS DTAA, ,112A, PTI-112A or section 115AD(1)(iii)-Proviso (LTCG on sale of shares or units on which STT is paid, STCG -DTAA, LTCG- DTAA fields |
| 509 | Schedule SI | In Schedule SI tax computed in column (ii) cannot be null if income in column (i) is greater than zero |
| 510 | Schedule SI | Sum of income u/s 111A or section 115AD(1)(ii)- Proviso (STCG on shares/equity-oriented MF on which STT paid) \& Pass Through Income in the nature of Short Term Capital Gain chargeable @ $15 \%$ in schedule SI should be equal to corresponding income in SI. No. 5vi of schedule BFLA |
| 511 | Schedule SI | Sum of income u/s 115AD (STCG for Flls on securities where STT not paid) \& Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30\% in Schedule SI should be equal to corresponding income SI. No. 5vii of schedule BFLA |
| 512 | Schedule SI | Sum of income u/s 112 (LTCG on others) \& Pass Through Income in the nature of Long Term Capital Gain chargeable @ $20 \%$ in column (i) of Schedule SI should be equal to corresponding income in SI. No. 5xi of schedule BFLA |
| 513 | Schedule SI | $\begin{array}{lcccr}\text { Sum } & \text { of } & & \text { income } & \mathrm{u} / \mathrm{s} \\ \text { (i)112 } & \text { proviso } & \text { (LTCG } & \text { on } & \text { listed } \\ \text { securities/ } & \text { units } & \text { without }\end{array}$ indexation), <br> (ii)112(1)©(iii) (LTCG for non-resident on unlisted securities), (iii)112A (LTCG on sale of shares on which STT is paid), (iv) $115 \mathrm{AB}(1)$ (b) (LTCG for non-resident on units referred in section115AB), <br> (v)115AC(1)(c) (LTCG for non-resident on bonds/GDR), (vi)115AD(1)(b)(iii)-LTCG by FII, (vii)115AD(b)(iii)-Proviso (LTCG on sale of units on which STT is paid), <br> (viii)Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10\%-u/s 112A, (ix)Pass Through Income in the nature of Long Term Capital Gain chargeable @ $10 \%$ - u/s other than 112A <br> in schedule SI should be equal to SI. No. $5 x$ schedule BFLA |
| 514 | Schedule SI | Total of Income (i) of schedule SI should match with sum of individual line items |
| 515 | Schedule SI | Total of all tax on special incomes at "Tax Thereon" (ii) should be consistent with total tax in schedule SI |
| 516 | Schedule SI | 115B income from life insurance business in schedule SI should be equal to balance income post BFLA i.e SI. No. 5(iii) |


| 517 | Schedule SI | In schedule SI, amount of special income u/s 115BBH (Income from transfer of virtual digital asset)-Income under head business or profession, offered in schedule SI should match with amount offered in SI. No. $3 f$ of schedule BP |
| :---: | :---: | :---: |
| 518 | Schedule EI | In Schedule EI, SI. No. 5 Pass through income not chargeable to tax should be equal to the amount of exempt income mentioned in Schedule PTI |
| 519 | Schedule EI | In Schedule EI, SI. No. 6 should be equal to sum of SI.no $1+2(\mathrm{v})+$ $3+4+5$ |
| 520 | Schedule EI | In Schedule EI, SI. No. 2v should be equal to sum of SI. No. i-ii-iii+iv |
| 521 | Schedule EI | In Schedule EI, SI. No. 2 (iv) Agricultural income portion relating to Rule $7,7 \mathrm{~A}, 7 \mathrm{~B}(1), 7 \mathrm{~B}(1 \mathrm{~A})$ and 8 should be equal to SI . No. 40 of Schedule BP |
| 522 | Schedule EI | In Schedule EI, in total of Other exempt income at SI. No. 3, should be equal to value entered in individual columns. |
| 523 | Schedule EI | In Schedule EI, 'Total income not chargeable to tax as per DTAA' at SI. No. 4 should be equal to the total of amount entered in "Amount of Income" |
| 524 | Schedule EI | In Schedule EI at SI. No. 3, if amount mentioned for section 10 (23FF) is more than zero please ensure to file form 10-II |
| 525 | Schedule EI | In Schedule EI at SI. No. 3, if amount mentioned for section 10(4D) is more than zero please ensure to file form 10-IG or form 10-IK |
| 526 | Schedule PTI | In Schedule PTI, Col. 9 should be equal to Col. 7-8 |
| 527 | Schedule PTI | In Schedule PTI, SI. No. iia Short Term should be equal to sum of ai + aii |
| 528 | Schedule PTI | In Schedule PTI, SI. No. iib Long Term should be equal to sum of bi + bii |
| 529 | Schedule PTI | In Schedule PTI, SI. No. iii Other Sources should be equal to sum of $a+b$ |
| 530 | Schedule PTI | In Schedule PTI, SI. No. iv Income claimed to be exempt should be equal to sum of $a+b+c$ |
| 531 | Schedule MAT | In Schedule MAT, Whether the financial statements of the company are drawn up in compliance to the Indian Accounting Standards (Ind-AS) specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015. If Flag is "No" then SI. No. 8a \& 8b should be greyed off and not allowed be filled |
| 532 | Schedule MAT | The value at field (7) of schedule MAT should be equal to sum of SI. No. (4+5n-6I). |
| 533 | Schedule MAT | In Schedule MAT, SI. No. 9. Deemed total income under section 115 JB should be sum of $(7+8 \mathrm{e}-8 \mathrm{j})$ |
| 534 | Schedule MAT | In Schedule MAT, SI. No. 5n should be sum of SI. No. 5a to 5m |
| 535 | Schedule MAT | In Schedule MAT, SI. No. 6l should be sum of SI. No. 6a to 6k |
| 536 | Schedule MAT | In Schedule MAT, SI. No. 5a should be minimum of SI. No. 54 \& 55 of Schedule P\&L and value entered at SI. No. 5a of schedule MAT |
| 537 | Schedule MAT | in Schedule MAT SI. No. 8A. e should be sum of SI. No. 8Aa to 8Ad |


| 538 | Schedule MAT | in Schedule MAT SI. No. 8B. j should be sum of SI. No. 8 f to 8 i |
| :---: | :---: | :---: |
| 539 | Schedule MAT | As per section 115JB assessee is not liable to compute MAT, if opting for tax regime under section 115BAA or 115BAB |
| 540 | Schedule MAT | in Schedule MAT SI. No. 9b should be equal to SI. No. (9-9a) |
| 541 | Schedule MAT | In Schedule MAT, SL. No. 4 - "Profit after tax as shown in the Profit and Loss Account" should be equal to SI. No. 56 - "Part A-P\&L / Part A-P\&L-Ind AS |
| 542 | Schedule MATC | IN Schedule MATC SI. No. 1, Tax under section 115JB in assessment year 2023-24 should be equal to 1d of PART B-TTI |
| 543 | Schedule MATC | In Schedule MATC, SI. No. 2 should be equal to SI. No. $2 f$ of Part BTTI |
| 544 | Schedule MATC | In Schedule MATC, SI. No. 3 should be equal to SI. No. 2-1. This rule is applicable only if 2 is greater than 1 , otherwise SI . No. $3=0$ |
| 545 | Schedule MATC | In Schedule MATC, SI. No. 3 should be equal to zero when SI. No. 2 is less than or equal to 1 |
| 546 | Schedule MATC | In Schedule MATC, SI. No. 5 Amount of tax credit under section 115JAA utilized during the year should be equal to Total of item no. 4c(xvii) |
| 547 | Schedule MATC | In Schedule MATC, SI. No. 6 Amount of MAT liability available for credit in subsequent assessment years should be equal to Total of item no. 4Dxvii. |
| 548 | Schedule MATC | If taxpayer is opting for tax regime under section 115BAA or 115BAB, then MATC should not be filled |
| 549 | Schedule MATC | In Schedule MATC, sum of individual row should match with value at total fields for all columns i.e. (i) Col. B1 <br> (ii) Col. B2 <br> (iii) Col. B3 <br> (iv) Col. C <br> (v) Col. D |
| 550 | Schedule BBS | The date entered in schedule BBS should be between 01/04/2022 to 31.03.2023 for AY 2023-24 |
| 551 | Schedule BBS | In Schedule BBS, Surcharge should be equal to $12 \%$ of amount of Additional income tax payable under section 115QA |
| 552 | Schedule BBS | In Schedule BBS, Health \& Education cess should be equal to 4\% of amount of Additional income tax payable + Surcharge |
| 553 | Schedule BBS | In Schedule BBS, total tax payable should be equal to the sum of Additional income tax payable + Surcharge + Health \& education cess |
| 554 | Schedule BBS | In Schedule BBS, Additional Income Tax + Interest payable should be consistent with sum of Total tax payable+ Interest payable u/s 115QB |


| 555 | Schedule BBS | In Schedule BBS, the net tax payable should be. Equal to the difference of additional income tax+ interest payable - Tax \& Interest paid (If Positive) |
| :---: | :---: | :---: |
| 556 | Schedule BBS | In Schedule BBS, the net tax Refundable should be equal to the difference of additional income tax+ interest payable - Tax \& Interest paid (If Negative) |
| 557 | Schedule TPSA | In Schedule TPSA, Income tax payable should be $18 \%$ of amount of primary adjustment |
| 558 | Schedule TPSA | In Schedule TPSA, Surcharge should be 12\% of amount of Additional income tax payable |
| 559 | Schedule TPSA | In Schedule TPSA, Health \& Education cess should be 4\% of amount of Additional income tax payable + Surcharge |
| 560 | Schedule TPSA | In Schedule TPSA, total additional tax payable should be sum of Additional income tax payable + Surcharge + Health \& education cess |
| 561 | Schedule TPSA | In Schedule TPSA, the amount in taxes paid should be equal to the sum of amount deposited |
| 562 | Schedule TPSA | In Schedule TPSA, the net tax payable should be equal to the difference of total additional tax payable and taxes paid |
| 563 | Schedule TPSA | In Part A-OI, field "Whether the assessee has entered into an impermissible avoidance arrangement, as referred to in section 96 , during the previous year" is selected as "yes" schedule TPSA cannot be blank |
| 564 | Schedule TPSA | In schedule TPSA, Date at which tax is deposit cannot be after System Date |
| 565 | Schedule FSI | In schedule FSI, Tax relief available (Column e) should be lower of tax paid outside India (column c) or Tax payable on such income under normal provisions in India (Column d) |
| 566 | Schedule FSI | Schedule FSI is not applicable for non-residents |
| 567 | Schedule FSI | In Schedule FSI, Total should be equal to sum of SI. No. (i+ii+iii+iv) |
| 568 | Schedule FSI | If tax relief is claimed against House Property in Schedule FSI then amount shown in House property in SI. No. 1k+2 should not be less than the amount of income shown under House property in Schedule FSI |
| 569 | Schedule FSI | If tax relief is claimed against Business or Profession in Schedule FSI then amount shown in Business Income in SI. No. D of Trading Account + Positive values of SI. No. 14 of schedule Profit and loss should not be less than the amount of income shown under Business or Profession in Schedule FSI |
| 570 | Schedule FSI | If tax relief is claimed against Capital Gains in Schedule FSI then amount of Income shown in Capital gains should not be less than the amount of income shown under Capital gains in Schedule FSI |
| 571 | Schedule FSI | If tax relief is claimed against other sources in Schedule FSI then amount of Income shown in other sources should not be less than the amount of income shown under the head other sources |


| 572 | Schedule TR | In schedule TR, SI. No. 2 "Total Tax relief available in respect of country where DTAA is applicable (section 90/90A)" should be equal to total of column d "Total tax relief available" wherever section 90/90A is selected in column e "Section under which relief claimed" |
| :---: | :---: | :---: |
| 573 | Schedule TR | In schedule TR, SI. No. 3, Total Tax relief available in respect of country where DTAA is not applicable should be equal to total of column d "Total tax relief available" wherever section " 91 " is selected in column e "Section under which relief claimed" |
| 574 | Schedule TR | In schedule TR, SI. No. $2+3$ is should be equal to sum total of column 1d |
| 575 | Schedule TR | Schedule TR is not applicable for non residents |
| 576 | Schedule TR | In Schedule TR, Col C "Total taxes paid outside India should be equal to total of Col. C of Schedule FSI in respect of each country |
| 577 | Schedule TR | In Schedule TR, Col d Total tax relief available should be equal to total of Col. E of Schedule FSI in respect of each country |
| 578 | Schedule GST | If "GSTIN No." is filled then "Annual Value of Outward Supplies as per the GST Return Filed" is to be mandatorily filled. |
| 579 | Schedule GST | If "Annual Value of Outward Supplies as per the GST Return Filed" is filled then "GSTIN No." is to be mandatorily filled. |
| 580 | Schedule GST | Total of Annual value of Outward Supplies as per the GST returns filed should be consistent with the break-up column |
| 581 | Part B - TI | In "Schedule PART B - TI", value of ' $2 v$ ' "Total" should be equal to the sum of $(2 i+2 i i+2 i i i+2 i v)$ |
| 582 | Part B - TI | In "Schedule PART B - TI", value of '3a(v)' "Total Short-term" should be equal to the sum of (ai + aii + aiii + aiv). |
| 583 | Part B - TI | In "Schedule PART B - TI", value of '3b(iv)' Total Long-term should be equal to the sum of (bi + bii + biii) |
| 584 | Part B-TI | In "Schedule PART B - TI", value of '3c' "Total capital gains" should be equal to the sum of (3av +3 biv) |
| 585 | Part B - TI | In "Schedule PART B - TI", value of '4d' "Total" should be equal to the sum of $(4 a+4 b+4 c)$ |
| 586 | Part B - TI | In schedule -Part B TI the value in pt. 5 should be EQUAL TO total of pt. $(1+2 v+3 e+4 d)$ |
| 587 | Part B - TI | In "Schedule PART B - TI", value of ' 1 ' 'Income from house property' is greater than 0 but schedule HP Not filled |
| 588 | Part B - TI | In "Schedule PART B - TI", value of ' $2 i$ ' Profits and gains from business other than speculative business and specified business should be equal to "A38 of Schedule-BP" |
| 589 | Part B - TI | In schedule Part B-TI, SI. No. 3ai "Income claimed in Short term chargeable @15\%" >0, then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to 9ii of item E of schedule CG |
| 590 | Part B - TI | In schedule Part B-TI, SI. No. 3aii Income claimed in Short term chargeable @30\% >0, then it is mandatory to fill Table E in Sch CG |


|  |  | and amount in part B TI should be equal to 9iii of item E of schedule CG |
| :---: | :---: | :---: |
| 591 | Part B - TI | In schedule Part B-TI, SI. No. 3aiii, Income claimed in STCG chargeable at applicable rate, $>0$, then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to 9iv of item E of schedule CG |
| 592 | Part B - TI | In schedule Part B-TI, SI. No. 3aiv- Income claimed in STCG chargeable at special rates in India as per DTAA $>0$, then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to 9 v of item E of schedule CG |
| 593 | Part B - TI | In schedule Part B-TI, SI. No. 3bi-Income claimed in Long term chargeable @10\% >0, then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to equal to 9 vi of item E of schedule CG |
| 594 | Part B - TI | In schedule Part B-TI, SI. No. 3bii- Income claimed in Long term chargeable @20\%>0, then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to equal to 9vii of item E of schedule CG |
| 595 | Part B-TI | In schedule Part B-TI, SI. No. 3biii- Income claimed in LTCG chargeable at special rates in India as per DTAA $>0$, then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to 9viii of item $E$ of schedule CG |
| 596 | Part B - TI | If SI. No. 4 a of Sch-Part $\mathrm{BTI}>0$, then it is mandatory to fill schedule OS or amount at SI. No. 4a of schedule -Part B TI should be equal to SI. No. 6 of Sch OS |
| 597 | Part B - TI | If SI. No. 4 b of Sch-Part $\mathrm{BTI}>0$, then it is mandatory to fill schedule OS or amount at SI. No. 4b of schedule -Part B TI should be equal to SI. No. 2 of Sch OS |
| 598 | Part B - TI | If SI. No. 4 c of Sch-Part B TI $>0$, then it is mandatory to fill schedule OS or amount at SI. No. 4c of schedule -Part B TI should be equal to SI. No. 8e of Sch OS |
| 599 | Part B - TI | In Part B-TI SI. No. 6 Losses of current year set off against income from all the heads should be equal to total of " $2 x v i i$ ", " $3 x v i i$ " and " $4 x$ xii of Schedule CYLA |
| 600 | Part B-TI | The value in Pt 8- Brought forward losses set off against 7 of Part B TI should be equal to total value in field $2 x v i, 3 x v i$ and $4 x v i$ of Schedule BFLA |
| 601 | Part B-TI | In part B-TI, the value of GTI (pt9) should be equal to pt. 5 (Total)pt. 6(Losses of current year set off against 5) - pt. 8(Brought forward losses set off against 7) or " 0 " whichever is higher |
| 602 | Part B-TI | If Deduction u/s 10AA is claimed in Part B TI, Schedule 10AA shall be filled |
| 603 | Part B-TI | In schedule Part B -TI, Total Income" should be same "Total of (GTI minus Chapter VI-A deductions \& deduction u/s 10AA) after considering rounding-off" |
| 604 | Part B - TI | If Deductions claimed at Point No. 11a of "Part B TI" then "Schedule VI-A Part B" should be filled! |


| 605 | Part B-TI | If Deductions claimed at Point No. 11b of "Part B TI" then "Schedule VI-A Part C" should be filled! |
| :---: | :---: | :---: |
| 606 | Part B-TI | In schedule part BTI- Deduction u/s 10AA should be consistent with the deduction mentioned in schedule 10AA'but cannot exceed SI. No. 9-10-11c of Part B TI |
| 607 | Part B - TI | In Part B-TI, SI. No. 16 .Net agricultural income/ any other income for rate purpose should be equal to SI. No 2 v of schedule EI |
| 608 | Part B-TI | In schedule part BTI, deduction under chapter VI-A, Part-C should be equal to SI. No. 2 of schedule VI-A but cannot exceed ii5 of schedule BFLA as reduced by presumptive income u/s 44AE "37(i) of schedule BP |
| 609 | Part B-TI | In "Schedule PART B - TI", value at field '11(c)' "Total (11a + 11b)" should be equal to "11a + 11b" (limited to 9-10). |
| 610 | Part B-TI | In "Schedule PART B - TI", value of '2ii' Profits and gains from speculative business should be equal to "E3(ii)" at table "E of Schedule BP." |
| 611 | Part B - TI | In "Schedule PART B - TI", value of '2iii' Profits and gains from specified business should be equal to "E3(iii)" at table "E of Schedule BP." |
| 612 | Part B-TI | Income offered $\mathrm{u} / \mathrm{s}$ 115BBF, 115BBG, 115BBH \& 115B in SI. No. 2(iv) of Part B TI should be equal to sum total of value at field (A3d), (A3e), (A3f) \& 3iv of Table E of schedule BP. |
| 613 | Part B-TI | In Part BTI, deemed income under section 115JB should be equal to SI. No. 9 of Schedule MAT |
| 614 | Part B-TI | In schedule part B TI, deduction under chapter VI-A, Part B should be equal to SI. No. 1 of schedule VI-A |
| 615 | Part B-TI | In Part B TI, the value in Pt 17-Losses of current year to be carried forward should be equal to sum total of row xviii of Schedule CFL OR <br> If the return is filed $\mathrm{u} / \mathrm{s}$ 139(4) - after due date, carry forward of current year losses other than HP loss will not be allowed. |
| 616 | Part B-TI | In Schedule part B TI, SI. No. 14 Income chargeable to tax at special rate under section 111A, 112, 112A etc, should be consistent with sum total of special incomes of Schedule SI |
| 617 | Part B-TI | In "Schedule PART B - TI", value of ' 1 ' 'Income from house property" should be equal to value at "SI. No. 3 of Schedule-HP" |
| 618 | Part B - TI | In Part B-TI, SL. No. 10 - Income chargeable to tax at special rate under section 111A, 112,112A etc. included in 9 should be equal to total of SI. No. (i) of schedule SI |
| 619 | Part B-TI | In schedule Part B-TI, Income offered in Capital gain chargeable @ $30 \% \mathrm{u} / \mathrm{s} 115 \mathrm{BBH}$, is not matching with SI. No. C2 of Sch CG |
| 620 | Part B-TI | Amount of "Total Capital Gains" is not equal to sum of SI. No. 3c 'Sum of Short-term/Long-term capital gains' \& 3d 'Capital gain chargeable @ $30 \% \mathrm{u} / \mathrm{s} 115 \mathrm{BBH}^{\prime}$. |


| 621 | Part B - TTI | In Part B TTI SI. No. 2b should be equal to total of Col.(ii) of Schedule SI |
| :---: | :---: | :---: |
| 622 | Part B-TTI | Tax credit shown by assessee in Part B-TTI/ Tax Paid schedule shall be consistent with the claims made in schedules IT |
| 623 | Part B-TTI | In Part B TTI, the value in pt. 2c should be equal to the total of (2a +2 b ) |
| 624 | Part B-TTI | In Part B TTI, the value in pt. 2 f should be equal to total of $(2 \mathrm{c}+$ 2diii +2e) |
| 625 | Part B-TTI | Tax Relief claimed under Section 90/90A in Part B TTI at SI. No. 6a should be equal to amount entered in sl. No 2 of Schedule TR. |
| 626 | Part B-TTI | Tax Relief claimed under Section 91 in Part B TTI at SI. No. 6b should be equal to amount entered in sl. No 3 of Schedule TR. |
| 627 | Part B-TTI | "Total Tax Relief" in Part B TTI at SI. No. 6c should be same as the sum of (Relief u/s 90/90A at SI. No. 6a and Relief u/s 91 at SI. No. 6b). |
| 628 | Part B-TTI | In Part B TTI, the value in pt. 8e should be equal to total of ( $8 \mathrm{a}+$ $8 b+8 c+8 d)$. |
| 629 | Part B-TTI | In Part B TTI, the value in pt. 9 should be equal to the total of (7+ 8e) |
| 630 | Part B-TTI | In Part B TTI, the value in point 10e should be equal to (10a+10b+10c+10d). |
| 631 | Part B-TTI | IFSC under "Bank Details" should tallied with the RBI database |
| 632 | Part B-TTI | Schedule Part-B TTI, SI. No. 12 should be equal to the sum of SI. No. 10e- 9 (only if the difference is positive) |
| 633 | Part B-TTI | If in Schedule Part-B TTI, SI. No. 11 should be equal to the sum of SI. No. 9-10e (only if the difference is positive) |
| 634 | Part B-TTI | In "PART B- TTI", value at SI. No. ' 3 ' "Gross tax payable" should be equal to higher of value at SI. No. 1d "Total Tax Payable on deemed total income u/s 115JB" or value at SI. No. $2 f$ "Gross tax liability" |
| 635 | Part B-TTI | In Schedule Part BTTI, Tax payable after credit u/s 115JAA at SI. No. 5, should be equal to sum of SI. No. 3-4 |
| 636 | Part B-TTI | In "PART B- TTI", value at SI. No. '7' "Net tax liability" should be equal to value of SI. No. 5 - SI. No. 6c |
| 637 | Part B-TTI | The value in pt. 1a -Tax payable on deemed total income under section 115 JB should be equal to Value at SI. No. 10 of Schedule MAT |
| 638 | Part B-TTI | In Part B TTI, SI. No. 4 "Credit under section 115JAA of tax paid in earlier years" should be equal to SI. No. 5 of Schedule MATC |
| 639 | Part B-TTI | In Part B TTI, the value in pt. 4-Credit under section 115JAA of tax paid in earlier years cannot be claimed if SI. No. $2 f$ is less than SI. No. 1d |
| 640 | Part B-TTI | "Total Tax Payable on Deemed Total Income u/s 115JB" should be equal to sum of (Tax Payable on Deemed Income plus Surcharge plus Cess). |


| 641 | Part B - TTI | In "Schedule Part B TTI" point "Advance Tax" paid should be equal to the sum of total Tax Paid in schedule IT where date of deposit is between 01/04/2022 and 31/03/2023. |
| :---: | :---: | :---: |
| 642 | Part B - TTI | In "Schedule Part B TTI" Self-Assessment Tax should be equal to the sum of total Tax Paid in schedule IT where date of deposit is after 31/03/2023 for A.Y 2023-24. |
| 643 | Part B - TTI | In Schedule Part B-TTI, SI. No. 10c "TCS" should be equal to the sum of column 7(i) of Schedule TCS |
| 644 | Part B - TTI | In Schedule Part B-TTI, SI. No. 10b "TDS" should be equal to the sum of column 9 of Schedule TDS 1 \& Schedule TDS 2 |
| 645 | Schedule IT | In Schedule IT, Total of col 5 Tax Paid/Amount should be equal to sum of individual values |
| 646 | Schedule TDS | In Schedule TDS (As per Form 16A/16B/16C/16D)/TCS, year of tax deduction cannot be ' 0 ' / 'null' if there is a claim brought forward of TDS |
| 647 | Schedule TDS | In Schedule TDS -1 or TDS 2 total of "TDS Credit claimed this year" should be equal to sum of individual values |
| 648 | Schedule TDS | In Schedule TDS -1 or TDS-2, Unclaimed TDS brought forward \& details of TDS of current FY should be provided in different rows |
| 649 | Schedule TDS | In Schedule TDS, 15B1, Details of TDS on Income (As per 16A furnished by Deductor) or Schedule TDS, 15B2, Details of TDS on Income (As per 16B/16C/16D furnished by Deductor), TDS credit claimed this year in col. No. 9 cannot be more than Gross amount disclosed in col. No. 11 |
| 650 | Schedule TDS | In Schedule TDS, 15B1, Details of TDS on Income (As per 16A furnished by Deductor), if TDS is claimed then Corresponding Income/ withdrawals offered - "Gross Amount " and "Head of Income" is to be mandatorily filled. |
| 651 | Schedule TDS | In Schedule TDS, 15B2, Details of TDS on Income (As per $16 B / 16 C / 16 D$ furnished by Deductor), if TDS is claimed then Corresponding Income offered - "Gross Amount " and "Head of Income" is to be mandatorily filled. |
| 652 | Schedule TDS | TDS Claimed from the other person, shall not exceed TDS deducted on such person in schedule TDS on Income (As per 16A furnished by Deductor) |
| 653 | Schedule TDS | In Schedule TDS 1 \& TDS 2, TDS credit relating to other person is selected but the PAN of other person is not provided or TDS credit is claimed in other person's hand but PAN of other person is not provided |
| 654 | Schedule TDS | In Schedule TDS, 15B1, Details of TDS on Income (As per 16A furnished by Deductor) or Schedule TDS, 15B2, Details of TDS on Income (As per 16B/16C/16D furnished by Deductor), if TDS credit relating to other person is selected then TAN of the Deductor/ PAN of Tenant/ Buyer should be filled |
| 655 | Schedule TDS | In Schedule TDS, applicable dropdown in column 2 should be selected |

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| 656 | Schedule TDS | In Schedule TDS, column 13, 'TDS credit being carried forward' should be equal to column 6+7+8-9-10 |
| :---: | :---: | :---: |
| 657 | Schedule TCS | In Schedule TCS, "The Amount of TCS claimed this year" Column 7 cannot be more than "Tax collected" |
| 658 | Schedule TCS | In Schedule TCS total of col 7(i) "Claimed in own hands" should be equal to sum of individual values |
| 659 | Schedule TCS | In Schedule TCS, Unclaimed TCS brought forward \& details of TCS of current FY cannot be entered in same rows |
| 660 | Schedule TCS | TCS Claimed in own hands \& in hands of any other person, shall not exceed TCS brought forward, TCS collected in own hands \& TCS collected in hands of any other person in schedule TCS |
| 661 | Schedule TCS | In Schedule TCS, TCS credit relating to other person is selected but the PAN of other person is not provided or TCS credit is claimed in other person's hand but PAN of other person is not provided |
| 662 | Schedule TCS | In Schedule TCS, applicable dropdown in column 2(i) should be selected |
| 663 | Schedule TCS | In schedule TCS, Tax deduction and Tax collection account no. of the collector should be provided |
| 664 | Schedule TCS | In Schedule TCS, column 8, 'TCS credit being carried forward' should be equal to column $5+$ column 6 - column 7 |
| 665 | Schedule 80G | If deduction under section 80G claimed in sl. No (a) of Sch VI A then its mandatory to fill details in Schedule 80G |
| 666 | Schedule 80G | In Sch 80G Donee PAN cannot be same as "Assessee PAN" or "PAN at Verification" |
| 667 | Schedule 80G | In Schedule 80G if value at field Total field of "Eligible amount of Donations" (E in Schedule 80G) cannot be more than value at field "Total Donations"(E in Schedule 80G) |
| 668 | Schedule 80G | In Sch 80G, SI. No. A, B, C \& D Amount donated in cash should not exceed Rs. 2000 |
| 669 | Schedule 80G | In Sch 80G, Total Donation at point A, B, C \& D should be equal to the sum of Donation in Cash and Donation in other mode. |
| 670 | Schedule 80G | In Sch 80G, Total Donation at point E should be equal to the sum of (Aiii + Biii + Ciii + Diii) |
| 671 | Schedule 80G | Assessee is claiming deduction $\mathrm{u} / \mathrm{s} 80 \mathrm{G}$ more than qualifying limit. |
| 672 | Schedule 80G | In schedule 80G, If PAN is already entered in anyone of the set of blocks (i.e $100 \%, 50 \%$, with Qualifying limit, without Qualifying limit) then same PAN cannot be entered in any other block |
| 673 | Schedule 80G | In Schedule VIA, value at SI. No. 1a of system calculated value of 80G should match with value at eligible donation at SI. No. E in Schedule 80G |
| 674 | Schedule 80GGA | In Sch 80GGA, Total Donation should be equal to the sum of Donation in Cash and Donation in other mode. |
| 675 | Schedule 80GGA | In Sch 80GGA, Total Donation should be equal to the sum of (i+ii) |


| 676 | Schedule 80GGA | In Sch 80GGA, Amount donated in cash should not exceed Rs. 2000 |
| :---: | :---: | :---: |
| 677 | Schedule 80GGA | In Sch 80GGA Donee PAN should not be same as "Assessee PAN" or "PAN at Verification" |
| 678 | Schedule 80GGA | If deduction $\mathrm{u} / \mathrm{s} 80 \mathrm{GGA}$ is claimed in Sch VI A, details shall be provided in Schedule 80GGA |
| 679 | Schedule 80-IA | In "Schedule 80-IA" Total deductions under section 80-IA should be equal to the value entered in ( $a+b+c$ ) |
| 680 | Schedule 80-IB | Total of Schedule 80-IB should be equal to sum of all individual line items i.e (Total of a to f) |
| 681 | Schedule 80IC/IE | Schedule 80-IC/80IE SI. No. e should be equal to sum of SI. No. a to dh |
| 682 | Schedule 80IC/IE | Schedule 80-IC or 80IE SI. No. dh should be equal to sum of SI. No. $(d a+d b+d c+d d+d e+d f+d g)$ |
| 683 | Schedule 10AA | Schedule 10AA value at field "Total deduction under section 10AA" in schedule 10AA should be equal to sum of "amount of deduction" |
| 684 | Schedule VI-A | Value claimed in 80-IA field in sch VI A at SI. No. 2e cannot be higher than the value in Sch 80-IA at SI. No. 2d |
| 685 | Schedule VI-A | Assessee cannot claim deduction u/s 801 A in SI . No. 2e of schedule VI-A without filling Schedule 80IA |
| 686 | Schedule VI-A | Value claimed in $80-\mathrm{IB}$ at SI. No. 2h of Sch VI A cannot be higher than the value in Sch 80-IB at "SI. No. e" |
| 687 | Schedule VI-A | In schedule VI-A, SI. No. 2 h - Deduction u/s 80-IB cannot be claimed unless schedule $80-\mathrm{IB}$ is filled |
| 688 | Schedule VI-A | Value claimed in $80-\mathrm{IC}$ or 80 IE at SI . No. 2 j in Sch VI A cannot be higher than the value in Sch 80-IC/80IE (SI. No. e) |
| 689 | Schedule VI-A | In schedule VI-A, SI. No. 2j, Deduction u/s 80-IC/IE cannot be claimed unless schedule $80-\mathrm{IC} / \mathrm{IE}$ is filled. |
| 690 | Schedule VI-A | In Schedule VI-A SI. No. 3 should be equal to total of SI. No. 1 \& 2 |
| 691 | Schedule VI-A | In Schedule VI-A SI. No. 1 "Total Deduction under Part B ( $a+b+c$ $+d)$ " should be equal to sum of SI. No. a " 80 G " + b "section 80GGB" + SI. No. c "section 80GGA" + SI. No. d "section 80GGC" |
| 692 | Schedule VI-A | In Schedule VIA SI. No. 1 "Total Deduction under Part B (a+b+c $+d)$ " should be equal to sum of SI. No. a " 80 G " +b "section 80GGB" + SI. No. c "section 80GGA" + SI. No. d "section 80GGC" |
| 693 | Schedule VI-A | SI. No.1(c) of Part B in Schedule VI-A: 80GGA is only allowed to assessee having no Business Income. |
| 694 | Schedule VI-A | In schedule VI_A, date of distribution of dividend cannot be after "one month prior to the date for furnishing the return of income under sub-section (1) of section 139 " for deduction claimed under section 80M |
| 695 | Schedule VI-A | In Schedule VIA, both 80LA(1) and 80LA(1A) cannot be claimed together |


| 696 | Schedule VI-A | In Sch VIA 80LA(1A) can be claimed only if in Part A General, "Whether assessee is located in an International Financial Services Centre and derives income solely in convertible foreign exchange?" is selected as "Yes" |
| :---: | :---: | :---: |
| 697 | Schedule VI-A | In Sch VIA 80LA(1) can be claimed only if in Part A General, "Whether assessee is located in an International Financial Services Centre and derives income solely in convertible foreign exchange?" is selected as "No" |
| 698 | Schedule VI-A | Deduction claimed $u / s \quad 80 \mathrm{M}$ cannot exceed dividend income offered in schedule OS and schedule BP subject to maximum of balance income at sl. no. xiii(5) and ii(5) of schedule BFLA |
| 699 | Schedule VI-A | Foreign company cannot claim deduction u/s 80M |
| 700 | Schedule VI-A | Deduction $u$ /s 80PA shall not be allowed if the nature of business code is selected other than 1001 to 1018 from schedule nature of business |
| 701 | Schedule VI-A | In schedule $\mathrm{VI}-\mathrm{A}$ if deduction $\mathrm{u} / \mathrm{s}$ section 80 M is claimed then it is mandatory to select one of the options from dropdown as Schedule OS or Schedule BP as applicable |
| 702 | Schedule VI-A | In Schedule VI-A, to claim Deduction u/s 80PA, "Yes" should be selected to question "Whether the company is a producer company as defined in Sec.581A of Companies Act, 1956?" in Part A-General |
| 703 | Schedule VI-A | In Schedule VI-A, Deduction u/s 80GGB is not allowed if type of company is selected as foreign company. |
| 704 | Schedule VI-A | If opting for lower taxation under section 115BA, following deductions cannot be claimed: <br> (i) Schedule 10AA or <br> (ii) Schedule 80 or <br> (iii) Part C deductions under chapter VI-A other than 80JJAA |
| 705 | Schedule VI-A | If opting for lower taxation under section 115 BAB , following deductions cannot be claimed: <br> (i) Schedule 10AA or <br> (ii) Schedule 80 or <br> (iii) Part B \& C deductions under chapter VI-A other than 80JJAA or 80M |
| 706 | Schedule VI-A | If opting for lower taxation under section 115BAA, following deductions cannot be claimed: <br> (i) Schedule 10AA or <br> (ii) Schedule 80 or <br> (iii) Part B \& C deductions under chapter VI-A other than 80JJAA and 80LA(1A) or 80M. |
| 707 | Schedule VI-A | In Schedule VI-A SI. No. 2"Part C - Deduction in respect of certain incomes" should be equal to total of SI. No. e "section 80-IA" to SI. No. p "section 80PA" |
| 708 | Verification | In Part A General "Name of the representative, Capacity of the representative, Address of the representative and Permanent |

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|  |  | Account Number (PAN)/ Aadhaar of the representative" is <br> mandatory if in schedule "Verification" Verification capacity is <br> selected as "Representative" from drop down |
| :---: | :---: | :--- |
| 709 | Verification | In case of domestic company, PAN entered at "Verification" <br> should match with any of the PAN entered at "Key persons" |

### 2.2 Category B:

Table 3: Category B Rules

| S. No. | Schedule | Scenarios |
| :---: | :--- | :--- |
| 1 | Part A - General <br> Information | if assessee is liable to audit u/s 44AB, then it is mandatory to file <br> tax audit report u/s 3CA-3CD / Form 3CB-3CD online. |
| 2 | Part A - General <br> Information | if income declared in section 44AD then it is mandatory to upload <br> Audit report u/s 44DA in Form 3CE on or before due date. |
| 3 | Schedule TDS | As per Rule 37BA of the Income Tax Rules, 1962, read with <br> Section 199 of the Income Tax Act, 1961, credit of tax deducted <br> at source shall be given for the assessment year for which such <br> income is assessable. Thus, please ensure that the schedules <br> contain the details of the receipts and are not left blank. Further, <br> ensure that all the receipts / income on which credit is claimed <br> as per 26AS are appearing in the return. |

### 2.3 Category D:

Table 4: Category D Rules

| S. No. | Schedule | Scenarios |
| :---: | :--- | :--- |
| 1 | Part A - General <br> Information | In case assessee is showing capital gain/loss on slump sale basis, <br> form 3CEA is required to be uploaded on or before due date. |
| 2 | Part A - General <br> Information | If assessee is liable to audit u/s 92E as per the Income Tax Return, <br> then Form 3CEB is required to be uploaded on or before due date. |
| 3 | Schedule BP | If assessee showed income under tonnage scheme but form 66 is <br> not yet filed. |
| 4 | Schedule BP | In schedule BP, income offered u/s 44DA at SI. No. 36(viii) should <br> be equal to income as per form 3CE (Income will be increased if <br> amount is more in Form 44DA) |
| 5 | Schedule BP | In schedule BP, income offered u/s "Chapter-XII-G (tonnage)" <br> should be equal to income as per form 66 (Income will be <br> increased if amount is more in Form 66) |
| 6 | Schedule OS | in schedule OS, Income offered u/s 115BBF have to mandatorily <br> accompanied with form 3CFA, otherwise income will be <br> chargeable at Normal rates |
| 7 | Schedule MAT | In schedule MAT SI. No. 9 "Book Profits" should be equal to book <br> profits at per Form 29B" Report under section 115JB of the <br> Income-tax Act, 1961 for computing Book profits and Minimum |


|  |  | Alternate Tax "(Income will be increased if amount is more in Form 29B) |
| :---: | :---: | :---: |
| 8 | Part B-TI | In Part BTI Part C - Deduction can be claimed if the return is filed on or before the due date specified $\mathrm{u} / \mathrm{s}$ 139(1) |
| 9 | Part B-TI | In Part BTI, SI. No. 12 "Deduction u/s 10AA" can be claimed only if the return is filed on or before the due date specified $\mathrm{u} / \mathrm{s}$ 139(1) |
| 10 | Part B-TI | In Part B TI, SI. No. 11B>0 and Value at field (I) of Part C-Deduction in Schedule VI-A is greater than ZERO and Form 10DA has not been filed |
| 11 | Part B-TTI | If assessed claiming relief $u / s 90 \& 91$ then it is mandatory to file form 67 |
| 12 | Part B-TTI | It is mandatory to file form 29B if tax as per MAT is more than tax as per Normal provisions of the act. |
| 13 | Schedule 80 | Deduction $\mathrm{u} / \mathrm{s} 80-\mathrm{IA}$ or $\mathrm{u} / \mathrm{s} 80-\mathrm{IB}$ or $\mathrm{u} / \mathrm{s}$. 80 IC or $\mathrm{u} / \mathrm{s}$. 80 IE is claimed but Form 10CCB is not filed / 10CCB is not filed within due date for the AY 2023-24 or date as extended |
| 14 | Schedule 10AA | Deduction u/s 10AA is claimed in the Income Tax Return but Form 56F is not yet filed |
| 15 | Schedule 10AA | In schedule 10AA there is an inconsistency in the deduction claimed $\mathrm{u} / \mathrm{s}$ 10AA and amount mentioned in Form 56F (deduction will be reduced based on the entries in the form) |
| 16 | Schedule VI-A | Ensure filing of form 10CCF within specified due date in order to claim benefit of section 80LA/80IA(1A)" |
| 17 | Schedule VI-A | In schedule VI_A, deduction claimed u/s 80JJAA at SI. No. 21 should be equal to amount mentioned in Form 10DA |
| 18 | Schedule VI-A | In schedule VI_A, deduction claimed u/s 80LA(1)/80LA(1A) at SI. No. $2 \mathrm{~m} / \mathrm{n}$ should be equal to amount mentioned in Form 10CCF (Deduction will be reduced based on the entries in the form) |
| 19 | Schedule VI-A | In schedule VI_A, deduction claimed u/s 80IA at SI. No. 2e should be equal to sum of amount mentioned in Form 10CCB |
| 20 | Schedule VI-A | In schedule VI_A, deduction claimed $\mathrm{u} / \mathrm{s} 80 \mathrm{IB}$ at SI. No. 2 h should be equal to sum of amount mentioned in Form 10CCB |
| 21 | Schedule VI-A | In schedule VI_A, deduction claimed u/s 80IAB at SI. No. 2 f should be equal to sum of amount mentioned in Form 10CCB |
| 22 | Schedule VI-A | In schedule VI_A, deduction claimed u/s 8OIAC at SI. No. 2 g should be equal to sum of amount mentioned in Form 10CCB |
| 23 | Schedule VI-A | In schedule VI_A, deduction claimed u/s 80IC/80ID at SI. No. 2j should be equal to sum of amount mentioned in Form 10CCB |
| 24 | - | All the effects reported in the audit reports Form 3CD are expected to be routed through Schedule OI and Schedule BP, based on the mappings provided. Mapping related to these rules are provided in Annexure 1 below |

## Annexure 1

Following fields of ITR should be tallied with corresponding amount mentioned in Tax Audit report i.e Form 3CD.

| Schedule Name in ITR | Field Name in ITR | Field in ITR | Field in Form 3CD |
| :---: | :---: | :---: | :---: |
| Schedule OI | Section 28 |  |  |
|  | the items falling within the scope of section 28 | $\begin{array}{ll} \hline \text { SI. } & \text { No. } \\ 5(\mathrm{a}) & \end{array}$ | Form 3CD clause 16 (a) |
|  | The proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, or refund of GST, where such credits, drawbacks or refunds are admitted as due by the authorities concerned. | $\begin{array}{ll} \hline \text { SI. } \quad \text { No. } \\ \text { 5(b) } \end{array}$ | Form 3CD clause 16 (b) |
|  | escalation claims accepted during the previous year | $\begin{array}{ll} \hline \text { SI. } & \text { No. } \\ \text { 5(c) } & \end{array}$ | Form 3CD clause 16 (c) |
|  | Any other item of income | $\begin{array}{ll} \hline \text { SI. } & \text { No. } \\ \text { 5(d) } \end{array}$ | Form 3CD clause 16 (d) |
|  | Section 36 |  |  |
|  | Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend.[36(1)(ii)] | $\begin{array}{ll} \text { SI. } & \text { No. } \\ \text { 6(c) } \end{array}$ | Form 3CD clause 20(a) |
|  | Any amount of interest paid in respect of borrowed capital[36(1)(iii)] | $\begin{array}{ll} \hline \text { SI. } & \text { No. } \\ \text { 6(d) } \end{array}$ | Form 3CD clause 21(i) |
|  | Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the welfare of employees to the extent not credited to the employees account on or before the due date [36(1)(va)] | $\begin{aligned} & \text { SI. } \quad \text { No. } \\ & 6(k) \end{aligned}$ | Form 3CD clause 20(b) <br> Sum of $(1+2+3+4+5)$ as mentioned below: <br> 1) if Actual date or due date or both are blank or null or 0 then sum received from employees |


|  |  | 2) if Actual date is before FY (1st April 2022), then sum received from employees <br> 3) if Actual date \& due date are beyond the due date of filing of return then sum received from employees <br> 4) If amount is paid after due date of payment or due date of payment of date of payment is blank/null/invalid then sum received from employees <br> 5) If actual amount paid is within the due date of payment, then difference of sum received from employees as reduced by actual amount paid if the difference is positive and sum received from employees is greater than 'zero' |
| :---: | :---: | :---: |
| Section 37 |  |  |
| Expenditure of capital nature [37(1)] | $\begin{array}{ll} \hline \text { SI. } & \text { No. } \\ 7(\mathrm{a}) & \end{array}$ | Form 3CD, Clause 21 (a) "field Capital Expenditure" Column "Amount" |
| Expenditure of personal nature;[37(1)] | $\begin{array}{lr} \hline \text { SI. } & \text { No. } \\ 7(\mathrm{~b}) & \end{array}$ | Form 3CD, Clause 21 (a) "field Personal Expenditure" Column "Amount" |
| $\begin{array}{lrr}\text { Expenditure } & & \text { on } \\ \text { advertisement in }\end{array}$ souvenir, brochure, tract, pamphlet or the like, published by a political party;[37(2B)] | $\begin{array}{ll} \hline \text { SI. } & \text { No. } \\ \text { 7(d) } \end{array}$ | Form 3CD, Clause 21 (a) "field Advertisement expenditure" column "Amount" |
| Expenditure by way of penalty or fine for violation of any law for the time being in force; | $\begin{array}{lr} \hline \text { SI. } & \text { No. } \\ 7(\mathrm{e}) & \end{array}$ | Form 3CD, Clause 21 (a) "field penalty or fine by violation of any law" column "Amount" |
| Any other penalty or fine; | $\begin{array}{ll} \text { SI. } & \text { No. } \\ \text { 7(f) } & \end{array}$ | Form 3CD, Clause 21 (a) "field any other Penalty or fine " column "Amount" |
| Expenditure incurred for any purpose which is an offence or which is prohibited by law; | $\begin{array}{ll} \hline \mathrm{Sl} . & \text { No. } \\ 7(\mathrm{~g}) & \end{array}$ | Form 3CD, Clause 21 (a) "Expenditure incurred for any purpose which is an offence or which is prohibited by law " column "Amount" |


| Amount of any liability of a contingent nature | $\begin{array}{\|l\|l} \hline \text { SI. } & \text { No. } \\ 7(\mathrm{i}) \end{array}$ | From Form 3CD, Clause 21 (g) "Particulars of any liability contingent in nature" column "Amount" |
| :---: | :---: | :---: |
| Section 40 |  |  |
| Amount disallowable under section 40 (a)(i), on account of non-compliance with provisions of Chapter XVII-B | $\begin{aligned} & \text { SI. No. } \\ & 8 \mathrm{~A}(\mathrm{a}) \end{aligned}$ | Form 3CD, clause 21(b)(i) sum of 21(b)(i)(A) field "Disallowance " and 21(b)(i)(B) field "amount of payment" |
| Amount disallowable under section 40(a)(ia) on account of non-compliance with the provisions of Chapter XVII-B | $\begin{aligned} & \text { SI. No. } \\ & \text { 8A(b) } \end{aligned}$ | $30 \%$ of Form 3CD, clause 21(b)(ii) sum of $21(\mathrm{~b})(\mathrm{ii})(\mathrm{A})$ field "Disallowance " and 21(b)(ii)(B) field "\{(amount of tax deducted amount of tax deposited)/Amount of tax deducted\}* amount of payment" |
| Amount disallowable under section 40(a)(ib) on account of non-compliance with the provisions of Chapter VIII of the Finance Act, 2016 | $\begin{aligned} & \text { SI. No. } \\ & 8 \mathrm{~A}(\mathrm{c}) \end{aligned}$ | Cause 21(b)(iii) sum of 21(b)(iii)(A) field "amount of payment" and 21(b)(iii)(B) field "\{(amount of tax deducted amount of tax deposited)/Amount of tax deducted\}* amount of payment" |
| Amount disallowable under section 40(a)(iii) on account of non-compliance with the provisions of Chapter XVII-B | $\begin{aligned} & \text { SI. No. } \\ & 8 \mathrm{~A}(\mathrm{~d}) \end{aligned}$ | Form 3CD, clause 21(b)(vii) field "Amount of payment" |
| Amount paid as wealth $\operatorname{tax}[40(\mathrm{a})(\mathrm{iia})]$ | $\begin{array}{\|l\|} \hline \text { SI. } \quad \text { No. } \\ 8 A(f) \end{array}$ | Form 3CD, clause 21(b)(v) |
| Amount paid by way of royalty, license fee, service fee etc. as per section 40(a)(iib) | $\begin{aligned} & \text { SI. No. } \\ & 8 \mathrm{~A}(\mathrm{~g}) \end{aligned}$ | Form 3CD, clause 21(b)(vi) |
| Amount of interest, salary, bonus, commission or remuneration paid to any partner or member inadmissible under section [40(b)/40(ba)] | $\begin{aligned} & \text { SI. No. } \\ & 8 \mathrm{~A}(\mathrm{~h}) \end{aligned}$ | From Form 3CD,"Total of column "Amount Inadmissible" as per SI. No. 21(c) of form 3CD |
| Section 40A |  |  |
| Amount paid, otherwise than by account payee cheque or account payee bank draft or use of electronic clearing system | $\begin{array}{ll} \hline \text { SI. } & \text { No. } \\ \text { 9(b) } \end{array}$ | Form 3CD, clause 21(d)(A) field " Amount" |


| through a bank account or <br> through such electronic <br> mode as may be prescribed, <br> disallowable under section <br> 40A(3) |  |  |
| :--- | :--- | :--- |
| Provision for payment of <br> gratuity[40A(7)] | SI. No. <br> 9(c) | Form 3CD, clause 21(e) |
| any sum paid by the <br> assessee as employer for <br> setting up or as contribution <br> to any fund, trust, company, <br> AOP, or BOI or society or any <br> other institution;[40A(9)] |  | Sl. |
| 9(d). |  |  |


|  | co-operative agricultural and rural development bank |  |  |
| :---: | :---: | :---: | :---: |
|  | Any sum payable towards leave encashment | $\begin{array}{ll} \hline \text { SI. } & \text { No. } \\ 10(\mathrm{f}) \end{array}$ | Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause 43B(f) is selected |
|  | Any sum payable to the Indian Railways for the use of railway assets | $\begin{aligned} & \text { SI. No. } \\ & \text { 10(g) } \end{aligned}$ | Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{~g})$ is selected |
|  | Section 43B (Disallowable) |  |  |
|  | Any sum in the nature of tax, duty, cess or fee under any law | $\begin{aligned} & \text { SI. No. } \\ & \text { 11(a) } \end{aligned}$ | Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43B(a) is selected |
|  | Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees | $\begin{aligned} & \text { SI. No. } \\ & 11(\mathrm{~b}) \end{aligned}$ | Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{~b})$ is selected |
|  | Any sum payable to an employee as bonus or commission for services rendered | $\begin{aligned} & \text { SI. No. } \\ & \text { 11(c) } \end{aligned}$ | Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{c})$ is selected |
|  | Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation | $\begin{aligned} & \text { SI. No. } \\ & 11(\mathrm{~d}) \end{aligned}$ | Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{~d})$ is selected |
|  | Any sum payable by the assessee as interest on any loan or borrowing from a deposit taking non-banking financial company or systemically important nondeposit taking non-banking financial company, in accordance with the terms and conditions of the agreement governing such loan or borrowing | $\begin{aligned} & \text { SI. No. } \\ & \text { 11(da) } \end{aligned}$ | Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43 B (da) is selected |


|  | any sum payable by the assessee as interest on any loan or borrowing from a scheduled bank or a cooperative bank other than a primary agricultural credit society or a primary cooperative agricultural and rural development bank | $\begin{aligned} & \text { SI. } \quad \text { No. } \\ & \text { 11(e) } \end{aligned}$ | Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{e})$ is selected |
| :---: | :---: | :---: | :---: |
|  | Any sum payable towards leave encashment | $\begin{aligned} & \text { SI. } \quad \text { No. } \\ & 11(\mathrm{f}) \end{aligned}$ | Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{f})$ is selected |
|  | Any sum payable to the Indian Railways for the use of railway assets | $\begin{aligned} & \text { SI. } \quad \text { No. } \\ & 11(\mathrm{~g}) \end{aligned}$ | Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause $43 \mathrm{~B}(\mathrm{~g})$ is selected |
|  | Any amount of profit chargeable to tax under section 41 | SI. No. 14 | Form 3CD, Clause 25 |
|  | Amount of expenditure disallowed u/s 14A | $\begin{array}{\|ll} \hline \text { SI. } & \text { No. } \\ 16 & \\ \hline \end{array}$ | Form 3CD clause 21(h) |
| Schedule BP | Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act,2006 | $\begin{array}{ll} \text { SI. } & \text { No. } \\ 19 \end{array}$ | Form 3CD clause 22 |
| Schedule ESR | Col 2 " Amount, if any, debited to profit and loss account <br> (2)" <br> Section " 35(1)(i)" | Col. 2 of schedule ESR, Section 35(1)(i) | Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit \& loss account" in "section 35(1)(i)" |
|  | Col 2 " Amount, if any, debited to profit and loss account <br> (2)" <br> Section " 35(1)(ii)" | Col. 2 of schedule ESR, Section 35(1)(ii) | Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit \& loss account" in "section 35(1)(ii)" |
|  | Col 2 " Amount, if any, debited to profit and loss account | Col. 2 of schedule ESR, Section 35(1)(iia) | Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit \& loss account" in "section 35(1)(iia)" |
|  | Col 2 " Amount, if any, debited to profit and loss account <br> (2)" <br> Section " 35(1)(iii)" | Col. 2 of schedule ESR, Section 35(1)(iii) | Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit \& loss account" in "section 35(1)(iii)" |

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|  | Col 2 " Amount, if any, debited to profit and loss account <br> Section " 35(1)(iv)" | Col. 2 of schedule ESR, Section 35(1)(iv) | Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit \& loss account" in "section 35(1)(iv)" |
| :---: | :---: | :---: | :---: |
|  | Col 2 " Amount, if any, debited to profit and loss account | Col. 2 of schedule ESR, Section 35(2AA) | Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit \& loss account" in "section 35(2AA)" |
|  | Col 2 " Amount, if any, debited to profit and loss account | Col. 2 of schedule ESR, Section 35(2AB) | Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit \& loss account" in "section 35(2AB)" |
|  | Col 2 " Amount, if any, debited to profit and loss account | Col. 2 of schedule ESR, Section 35CCC | Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit \& loss account" in "section 35CCC" |
|  | Col 2 " Amount, if any, debited to profit and loss account | Col. 2 of schedule ESR, Section 35CCD | Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit \& loss account" in "section 35CCD" |
|  | Col 3 " Amount of deduction allowable | Col. 3 of schedule ESR, Section 35(1)(i) | Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35(1)(i)" |
|  | Col 3 of Schedule ESR " <br> Amount of deduction <br> allowable(3)" Section <br> "35(1)(ii)"  | Col. 3 of schedule ESR, Section 35(1)(ii) | Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf" in "section 35(1)(ii)" |


|  | Col 3 of Schedule ESR "  <br> Amount of deduction <br> allowable   <br> Section " $35(1)$ (iia)"   | Col. 3 of schedule ESR, Section 35(1)(iia) | Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35(1)(iia)" |
| :---: | :---: | :---: | :---: |
|  | Col 3 of Schedule ESR " Amount of deduction allowable | Col. 3 of schedule ESR, Section 35(1)(iii) | Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35(1)(iii)" |
|  | Col 3 of Schedule ESR " Amount of deduction allowable | Col. 3 of schedule ESR, Section 35(1)(iv) | Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35(1)(iv)" |
|  | Col 3 of Schedule ESR "  <br> Amount of deduction <br> allowable (3)"  <br> Section " 35(2AA)"   | Col. 3 of schedule ESR, Section 35(2AA) | Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35(2AA)" |
|  | Col 3 of Schedule ESR "  <br> Amount of deduction <br> allowable  (3)" <br> Section " $35(2 \mathrm{AB}) "$   | Col. 3 of schedule ESR, Section 35(2AB) | Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35(2AB)" |


|  | Col 3 of Schedule ESR "  <br> Amount of deduction <br> allowable  (3)" <br> Section " $35 C C C$ "   | Col. 3 of schedule ESR, Section 35CCC | Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35CCC" |
| :---: | :---: | :---: | :---: |
|  | ```Col 3 of Schedule ESR " Amount of deduction allowable (3)" Section " 35CCD"``` | Col. 3 of schedule ESR, Section 35CCD | Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35CCD" |
| Part A -OI | Increase or decrease in profit/loss because of deviation, if any, as per Income Computation Disclosure Standards notified under section 145(2) or from the method of valuation specified under section 145A | $\begin{array}{lr} \hline \text { Sr. } & \text { No. } \\ 3(\mathrm{a}) & + \\ 3(\mathrm{~b}) & + \\ \hline \text { d } \\ + & 4 \mathrm{e} \\ \text { Part } \mathrm{of} \end{array}$ | Form 3CD clause 13(e) - Total of Column "Increase in Profit" + clause 13(e) - Total of Column "Decrease in Profit" + clause 14(b) - Total of Column "Increase in Profit" + clause 14(b ) - Total of Column "Decrease in Profit" |
|  | Amounts deemed to be profits and gains under section $33 A B$ or 33ABA or 33AC | Sr. No. 13 <br> of Part A OI | Form 3CD clause 24 -total of "33AB" dropdown values or total of "33ABA" dropdown values or total of "33AC" dropdown values |
|  | Income of the nature referred to in section $56(2)(\mathrm{x})$ which is chargeable to tax | Sr. No. 1D <br> of <br> Schedule <br> OS | Form 3CD clause 29B(b)-total |
| Schedule OS | Dividend income as referred to in section 2(22)(e) | Sr. No. 1A(ii) of Schedule OS | Form 3CD clause 36A |

